

लोग पिट रहे हैं और हम देख रहे हैं। क्या नहीं निकालते उन को ?

Mr. Deputy-Speaker: The Government will take appropriate steps keeping in view our civilised conduct.

14.08 hrs.

ANTI-CORRUPTION LAWS
(AMENDMENT) BILL—contd.

Mr. Deputy-Speaker: Three hours have been allotted for this Bill. Will it be all right if we have two hours for general discussion and one hour for the clause by clause consideration? I think there is only one amendment. I want it to be finished by 5.00 today.

An hon. Member: Let it be 2½ hours and ½ hour.

Mr. Deputy-Speaker: I have no objection.

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): Sir, yesterday I moved the motion for consideration of this rather non-controversial Bill further to amend the Anti-corruption laws. On the recommendations of the Santhanam Committee, a legislation was sponsored to amend various anti-corruption laws. Among others, the Prevention of Corruption Act, 1967 was also amended in 1964. Section 5(3) of the Prevention of Corruption Act, 1947 before amendment reads as follows:

"5(3)—In any trial of an offence punishable under subsection (2), the fact that the accused person or any other person on his behalf is in possession, for which the accused person cannot satisfactorily account, of pecuniary resources or property disproportionate to his known resources of income may be proved, and on such proof the court shall

presume, unless the contrary is proved, that the accused person is guilty of criminal misconduct in the discharge of his official duty and his conviction therefore shall not be invalid by reason only that it is based solely on such presumption."

This was a rule of evidence, the effect of which was that in a trial for the offence of criminal misconduct in the discharge of official duty, as soon as it was proved that the accused was in possession of pecuniary resources or property disproportionate to known sources of income, a presumption that the accused was guilty of the offence, would arise and unless the accused succeeded in rebutting this presumption, the court could convict him on the strength of this presumption. This evidentiary burden of proof proved useful to the prosecution when the accused person had amassed wealth during a period extending to a number of years covering multiple transactions and when it was physically impossible for the prosecution to prove corruption in each and every one of such numerous transactions.

By this amending Act of 1964, subsection (3) of section 5 of the Act was *inter alia* omitted and in its stead a new category was added to the four already existing categories of criminal misconduct by adding clause (e) to sub-section (1) of section 5 as under:

"If he or any person on his behalf is in possession or has, at any time during the period of his office, been in possession, for which the public servant cannot satisfactorily account, of pecuniary resources or property disproportionate to his known sources of income."

This clause provides that if a public servant or some person on his behalf is or has been at any time during the period when the public servant was

[Shri Vidya Charan Shukla]

in office, in possession of assets disproportionate to his known source of income for which the public servant cannot satisfactorily account, he is guilty of criminal misconduct. Before clause (e) was introduced in 1964, if the prosecution was able to prove that a public servant or any other person on his behalf was in possession of pecuniary resources or property disproportionate to his known sources of income for which the accused person could not satisfactorily account, the Court was to presume that the public servant was guilty of criminal misconduct. The new clause makes possession of such assets itself a substantive offence of criminal misconduct. It is not necessary to draw any presumption after such proof.

Thus, the effect of the Amendment Act of 1964 was that the rule of evidence contained in section 5(3) of the Prevention of Corruption Act, 1947 was converted into a substantive offence of criminal misconduct. That is to say, what was once a statutory reversal of burden of proof became a substantive offence in itself. But, while deleting section 5 (3), since a saving clause was not inserted in the Amending Act, an anomalous situation arose. An accused person who had been charge-sheeted in a criminal court after the passing of the Prevention of Corruption Act, 1947, but before 18-12-64 i.e. the date on which the old section 5 (3) was omitted, gained an advantage which was never intended. As the acquisition of disproportionate assets has been prior to 18-12-64, he committed no offence under new section 5 (1) (e) for the simple reason that new section 5 (1) (e) was not on the statute book then. The statutory reversal of burden of proof which could be relied upon by the prosecution before the amendment cannot now be canvassed at the bar for the obvious reason that the old section 5 (3), which was on the statute book at the time of commi-

ssion of the offence, is not there when the prosecutor addresses the court.

The Anti-Corruption Laws (Amendment) Act, 1964 did not contain a saving clause in regard to pending proceedings as it was assumed that the provisions of section 6 of the General Clauses Act, 1897 would be applicable. But the Circuit Bench of the Punjab High Court in their judgment dated 14-9-66, however, held that the provisions of section 6 of the General Clauses Act, 1897 were not applicable to the case.

As a result of the High court judgment, cases which were pending trial in various courts on 18-12-64 and in which the prosecution was mainly relying on the rule of evidence contained in section 5(3) of the Prevention of Corruption Act, 1947 were seriously affected.

With a view to safeguard these cases, the presumption obtaining under old section 5(3) of the Prevention of Corruption Act, 1947 was revived with retrospective effect from 18-12-64 in respect of cases pending before courts immediately before that date by the Anti-Corruption Laws (Amendment) Ordinance, 1967 promulgated on 5-5-67.

As the presumption has been revived with retrospective effect, the accused persons involved in these cases would have been prejudiced in their defence, as in the absence of presumption, they would not have attempted to explain possession of disproportionate property either by cross-examining the prosecution witnesses or by leading evidence in defence. In order to secure fair trial, right of demanding *de novo* trial from the stage the evidence was recorded after 18-12-1964 has been conferred on the accused.

Now the Anti-corruption Laws (Amendment) Ordinance, 1967 is proposed to be replaced by the Anti-Corruption Laws (Amendment) Bill

and by this Bill it is proposed to replace the Ordinance without any modification.

Mr. Deputy-Speaker: Motion moved :

"That the Bill further to amend the anti-corruption laws, be taken into consideration."

Shri Kanwar Lal Gupta: (Delhi Sadar) The Minister has not given the number of such cases. I think it is better if he mentions the number.

Shri Vidya Charan Shukla: If you want, I will mention that in my reply.

Shri Randhir Singh (Rohtak) : Sir, we have sent chits to you. Is my name here with you?

Mr. Deputy-Speaker: Yes. You will get an opportunity.

Shri Lobo Prabhu (Udipi): Sir, although the hon. Minister has been careful enough to designate the Bill as non-controversial, I feel disposed to object to it generally. The specific provisions proposed are unavoidable; they are inevitable, but I have four grounds on which this Bill and the general policy of Government in respect of corruption deserves to be condemned.

My first ground is that this Bill is not comprehensive. If it is an offence for a public servant to be in possession of assets more than can be justified by his emoluments, is it not an offence for a minister to be in possession of those same assets?

Shri Inderjit Malhotra (Jammu): Sure; they should be.

Shri Lobo Prabhu: Why should not a minister be comprehended in this Bill? If it is necessary that he should be declared a public servant, there are, I think, certain judgements of the High Courts that a minister is also a public servant. I would, therefore, suggest for the consideration of this House that this Bill is incomplete

as long as it does not include ministers. I say, ministers are more corrupt, or at least have more opportunities, for corruption because they are at the head of the administration. After all, an official deals in tens or hundreds of rupees; for a minister it is lakhs and crores of rupees. But there is no law for the ministers.

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh): Sir, irrelevant statements are being made. Can he prove it? What is the good of making such drastic remarks? What about himself?

Shri Lobo Prabhu: I am quite willing to be investigated. Let us begin the investigation. He wants me to give him a proof.

Shri Kanwar Lal Gupta: What the hon. Member has said is cent per cent correct.

Dr. Ram Subhag Singh: It might be true of your ministers . . . (Interruptions).

Mr. Deputy-Speaker: Order, order. Let us have a quite debate. When you make a general statement of this nature, you should try to substantiate it.

Shri Lobo Prabhu: I am willing to substantiate this statement by asking a simple question. Is there any inquiry pending against Shri K. D. Malaviya, which had been kept pending till the Serajuddin affairs were investigated? Is there any investigation now in Orissa against Shri Patnaik? Shall I refer you to Shri Sanjivayya's statement that Congressmen who were paupers yesterday have become millionaires today? Do you want more proof? What has Shri Nanda done? He dedicated himself to eradicate corruption in two years.

Shri Randhir Singh: What about you and your brother officers?

Shri Lobo Prabhu: Certainly include them. They are included. Include

[Shri Lobo Prabhu]

also the ministers. Do not baulk an inquiry. Do you want more substantiation?

Dr. Ram Subhag Singh: You can go on substantiating.

Shri Randhir Singh: Your ICS brothers are maharajas and emperors.

Shri Lobo Prabhu: My ICS friends are not being protected by me. They are serving you. They are all lackeys of these ministers.

Shri Inderjit Malhotra: They are not serving; they are ruling.

Shri Sheo Narain (Basti): We know how the ICS are serving this country.

Shri Lobo Prabhu: I am completely at one with you that the ICS officers should be investigated as also the ministers whom they serve.

श्री रजशेर सिंह : घ्राई० सी० ए००
बालों से ज्यादा प्रायर्टी हिन्दुस्तान में किसी
के पास नहीं है ।

श्री लोबो प्रभु : मान लिया ।

Shri N. Sreekantan Nair (Quilon): His name is in the list. Why should he intervene?

Shri Lobo Prabhu: I am sorry that there is such a guilty complex on the other side that they want to protect themselves even from the suggestion of investigation.

Shri Randhir Singh: We are not protecting any one.

Dr. Ram Subhag Singh: Name all the Ministers.

Shri Lobo Prabhu: I am not naming any particular Minister or Party. I am including the Ministers of non-Congress Ministries also, I am including all the officials; I am only taking a strong exception to those who say that they should not be investigated. That is the point. This Act should include Ministers because they are public servants with greater responsi-

bility, with greater opportunities for corruption than any single official.

My second point is this.

Shri Kanwar Lal Gupta:
डॉक्टर साहब बाहर चले जायें ।
You feel it too much.

Shri Lobo Prabhu: I am sorry if I am hurting the susceptibilities of the Doctor. I am not meaning any one in particular, although I cannot avoid seeing him in front of me.

Mr. Deputy-Speaker: This is a social evil to which the hon. Member is referring and it must be discussed in a very dispassionate and non-partisan manner.

Shri Lobo Prabhu: If you think that it is a social evil, it is a social evil which deserves to be condemned in the most passionate terms. It is because you people allow it to remain as a social evil and say that it should not be condemned, we are having it. I am sorry I beg to differ from you...

Mr. Deputy-Speaker: I have served on the Santhanam Committee and I know what evil there is.

Shri Lobo Prabhu: I am not naming any Party or Minister; I have only raised a general point.

Shri Vidya Charan Shukla: May I clarify that the provisions of this Bill do include the Ministers also. It is not a question of only civil servants coming under the purview of this Bill, but the Ministers also come under its purview.

Shri Lobo Prabhu: Will he kindly include the word 'Ministers' also in this, if he concedes that?

Shri N. Sreekantan Nair: The Minister is misleading the House. A Minister is not a public servant. According to the provisions of the Constitution, a Minister does not hold an office of profit and, therefore, he is not a public servant.

Mr. Deputy-Speaker: Let the Minister clarify the position.

Shri Vidya Charan Shukla: May I submit that the hon. Members must not jump to conclusions. When I authoritatively say that the Ministers are also included in the definition of public servants, then I mean to say that they also come under the purview of the provisions of this Bill. We are not trying to shield the Ministers from this Bill.

Shri Lobo Prabhu: May I take it that the Minister concedes that Ministers are public servants and are comprehended in this Bill? I want a firm reply to that.

Shri Vidya Charan Shukla: Yes

Shri Lobo Prabhu: Then, would it be possible for him to clarify this in the Bill?

Shri Vidya Charan Shukla: Already there is a law that they are included in public servants.

Shri Sheo Narain: Read the Bill and try to understand the Bill.

Mr. Deputy-Speaker: I am clear that it covers Ministers also.

Shri Lobo Prabhu: I regard this as the most notable gain that it is admitted that Ministers are public servants and are subject to the laws of corruption. I feel very happy that this innocuous Bill, this non-controversial Bill, has led to this one result at least that the Ministers will stand in the same array as any official and take his defence for a corruption charge.

Shri R. D. Bhandare (Bombay Central): I rise on a point of order. A statement was made that a Minister is a public servant and, therefore, he is amenable to this Act. It is a wrong statement and out of order. He should not therefore dwell on that topic at all. No Minister is a public servant and is chargeable under this Act. A Minister is not a public servant. The honourable Member, therefore, should not refer to that point at all.

Shri V. Krishnamoorthi (Cuddalore): There is a lot of confusion. Is the hon. Minister's statement correct or is the hon. Member's statement correct?

Mr. Deputy-Speaker: The hon. Minister has given a categorical assurance that Ministers also would be covered by the Bill. The hon. Member has raised a point that in the existing situation, Ministers are not public servants as defined in the law at the present juncture. It is for the hon. Minister now to clarify the position ..

Shri K. Narayana Rao (Bobbili): It is for the courts to say that.

Shri R. D. Bhandare: Irrespective of the person, whether he be a Minister or an ordinary hon. Member of this House, nobody is above the law. I am stating as to what is the position under the law. Because a statement is made by a Minister it does not follow that it becomes the law. I am talking of the law, the law which is before the House, and which is sought to be amended or abrogated or changed or modified. That is the position that I am talking of. I am not dealing with the question as to what the Minister is saying and what the other Members are saying. I am confining my remarks purely to the law as it was and as it is sought to be amended.

Shri Ganesh Ghosh (Calcutta South): On a point of order. However much assurance the hon. Minister may give, it can never have the effect of law. The courts can never take cognizance of anything until and unless it is put down in the law itself. The hon. Minister might give any number of assurances but they can never have any effect in law. In case the hon. Minister is very serious about it, he should bring forward an amendment and put in writing what he has said.

Shri V. Krishnamoorthi: On a point of order, Shri Vidya Charan Shukla has made a statement on the floor of

[Shri V. Krishnamoorthi]

this House that this Bill clearly covers Ministers also. So, there must be a description of the term 'public servant' as including Ministers. Either the hon. Minister must show to the House that the term 'public servant' includes Ministers, or he must admit that he has misled the House. You should not allow a wrong statement to be made by a Minister that Ministers are also covered, when actually they are not covered by that term.

Shri Sheo Narain: We are not going to be disturbed like this. If he wants let him move an amendment to that effect. He should not disturb us in this manner by raising points or order.

Mr. Deputy-Speaker: The hon. Member may resume his seat.

Shri Sheo Narain: If he wants, he can move an amendment to the Bill.

Mr. Deputy-Speaker: Order, order. Will the hon. Member resume his seat?

Shri Inderjit Malhotra: Shri Sheo Narain takes a good deal of interest in the proceedings of the House. So, he should be treated in a very dignified manner.

Shri V. Krishnamoorthi: I want your ruling on my point of order.

Shri Dattatraya Kunte (Kolaba): Do I take it as an assurance from Government that in case the term 'Minister' is not included within the four corners of this Bill, Government will bring forward an amendment to the Act whenever it becomes necessary? For, the statement which has been made is a sort of assurance, and, therefore, I would like it to go to the Assurances Committee now. It should be treated as an assurance and as such it should go to the Assurances Committee.

The assurance which has come from the mouth of a Member who represents Government. Whether he is a Minister of State or a Deputy Minister or the Prime Minister is not material at all. He represents Government and as such he is piloting the Bill, and, therefore, this is an assurance given by Government. In case the term 'Minister' is not covered by the statute, I take it that this is an assurance that an amendment will be moved by Government to that effect, and on that basis the House should proceed.

Shri Vidya Charan Shukla: I will clarify the whole position in my reply rather than indulge in argument now.

Shri Dattatraya Kunte: I am afraid he has not that authority now.

Shri V. Krishnamoorthi: I have raised a point of order. The Minister has made a categorical statement that this Bill covers Ministers also. But in the explanation to the word 'public servant' there is no inclusion of the word 'Ministers'. So this is really a misleading statement by the Minister.

Shri Randhir Singh: He is going to reply.

Shri V. Krishnamoorthi: Either the Minister must show to the House that the word 'public servant' includes Minister or he must come forward with an amendment in implementation of the assurance he has given, as Shri Kunte has pointed out, that Minister's are included within the meaning of 'public servant'. He must explain this position. Then only we can proceed with the discussion and pass it.

Mr. Deputy-Speaker: He has already said that in his reply to the debate, he will make the position quite clear. Let us now proceed with the debate.

श्री कंधर लाल गुप्ता : अध्यक्ष महोदय, मैं एक बात कहना चाहता हूँ, सुप्रीम कोर्ट का एक जजमेंट हुआ है वह है राव श्री बहादुर सिंह 1953 सुप्रीम कोर्ट रिपोर्टर नम्बर 1188, उस के अन्दर यह होल्ड किया है कि मिनिस्टर भी पब्लिक सर्वेंट की कैटेगरी में आता है।

अध्यक्ष महोदय, इसी प्रकार का स्टेटमेंट जो श्री भी शुक्ला जी ने दिया मिस्टर हाथी ने जब यह बिल पार्लियामेंट किया था 1957 में उस समय भी यह मवाल उठाया गया था और यह पूछा गया था कि पब्लिक सर्वेंट की कैटेगरी में मिनिस्टर आते हैं तो इस बिल में क्यों नहीं इन्क्लूड किया तो उसका जवाब अध्यक्ष महोदय, हाथी साहब ने दिया था :

"I shall read the relevant portion of the advice. It reads thus:

"Sec. 2 of the Prevention of Corruption Act provides that for the purposes of this Act, public servant means a public servant as defined in sec 21 of the Indian Penal Code. The Prevention of Corruption Act is, therefore, applicable to the Ministers who are public servants, as defined in sec. 21 and can be prosecuted for criminal misconduct, as defined in sec. 5(1) of the Prevention of Corruption Act".

तो वह मिस्टर हाथी का स्टेटमेंट है इस से यह स्पष्ट है कि मिनिस्टर पब्लिक सर्वेंट में आते हैं और यह गवर्नमेंट की कमिटीमेंट है, सुप्रीम कोर्ट की रूलिंग है तो मैं समझता हूँ कि इस के अन्दर कोई दिक्कत वाली बात नहीं है कि पब्लिक सर्वेंट के अन्दर मिनिस्टर आते हैं या नहीं। पहले भी कहा गया, सुप्रीम कोर्ट का जजमेंट भी है और अभी भी मिनिस्टर ने कहा है तो इस में कोई दिक्कत नहीं है।

श्री रान्धीर सिंह: Courts are there to interpret the law.

Shri K. Narayana Rao: When courts are there to decide, no assurance is necessary on the point.

Shri Sheo Narain: On a point of order. When the Minister has given an assurance to the House that the Bill includes Ministers also within its scope, what is the difficulty? Hon. Members opposite may move an amendment to that effect and Government will accept it.

Mr. Deputy-Speaker: Let us now proceed with the debate. As he has said, he will clarify the position in his reply.

Shri Lobo Prabhu: I thank you for this

Shri K. Lakkappa (Tumkur): On a point of order. A Bill has been moved for consideration by the Minister and he has explained the position. Then he made a statement. Should we construe this as a statement made by the Minister? If it is a statement, rule 372 will apply. He must take the permission of the Speaker to make such a statement. Or is it a statement of the type which he has made to mislead the House, to which he is not entitled? So first of all, you should decide whether the Minister has got any right to make such a statement and mislead the House

Shri Randhir Singh: Shri Hathhi made that statement.

Shri K. Lakkappa: The statement he has made is with respect to a policy and it will take away the characteristics of this Bill. By virtue of that, the Minister is included in the term "public servant". But if we read this Bill it does not say that "public servant" includes Minister. Therefore, his statement has to be construed as a policy statement; and for that he must take the permission of the Speaker under rule 372 of our Rules of Procedure. We do not know whether this is a policy statement by the Minister. He must clarify that to

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the House. Whether this is allowed in this House is a point for your consideration, and I want a ruling on this point.

Mr. Deputy-Speaker I have permitted him to make that statement. Further, he has clarified that in his reply he will make it clear whether a Minister is covered by the definition of public servant. Till that time, let us proceed with the debate. No more points of order.

Shri Lobo Prabhu: I take it that the Minister will clarify, not modify, his statement. It is not fair to the House to prevent it from discussing this issue contingent on an explanation which will follow after all have spoken. So, may I have an assurance that it will be, if at all, in clarification and not in modification of the simple statement that a Minister is a public servant who is liable under the legislation under consideration? Since there is no demur from him, I assume that my presumption is right.

I feel that even if there is a feeling in this House that a Minister is not a public servant, there should be legislation to make him a public servant, or at least to bring him within the four corners of this legislation. It is most unfair that you punish poorly paid public servants, and you let off Ministers. Ministers have greater responsibility, they have greater opportunities, and therefore they must be subject to a greater discipline and a greater judgement of the people.

Now, I pass on to my second objection to this Bill. Government makes a big play of passing Bill against corruption, but is it of any use when Government is constantly, all the time, increasing the opportunities for corruption?

I refer now to the resolutions of the Congress Working Committee.

They have not been considered by that committee, they have not been considered by the public, they have not been considered by this House in the broad context of the fact that to the extent you enlarge the public sector, you are increasing the opportunities for corruption.

Shri Vasudevan Nair (Peermade): There comes Swatantra politics.

Shri Lobo Prabhu: The Swatantra Party speaks for the people as much as any other party. Please remember that. If any party thinks that Government servants, because they are in the public sector, are impeccable....

Shri Vasudevan Nair: What about corruption in the private sector? They are the worst corrupt.

Shri Lobo Prabhu: There is corruption in the private sector, but no one is creating opportunities for it. On the other hand, when you enlarge the public sector, you are enlarging the opportunities for corruption. My party has stood against the permit-livence raj, it is proud to have stood against it. It is proud because today the Government themselves have recognised that the permit-livence raj must be limited. They have decontrolled certain items. The question is whether they will decontrol all items. The more important question is whether they will act up to the resolution of this Congress Working Committee asking for extension of the public sector to banks, insurance, co-operatives, to food supply and to State trading. That is the crux of the thing. Can you on the one hand say you want no corruption, and on the other, create these opportunities for corruption?

I refer you to one simple fact. People have not realised that the budget, that the demands for grants, provide for Rs. 713 crores for purchase of seed and purchase of grains and

fertilisers. Just imagine: you are giving the public servants the chance to operate Rs. 713 crores in one year in respect of one department alone. Can you then expect no corruption? Do you think that the public servants in the public sector are completely divested of any ordinary motives? If you want to reduce corruption, reduce State trading. I have the evidence of no less an authority than the Chairman of the Administrative Reforms Commission, Mr. Hanumanthaiya that because of the food subsidy, the big gap between the subsidised price and the private price, Government servants are tempted and they get an opportunity to be corrupted. If you want, therefore, to end corruption, end the permit-licence raj.

Shri Sradhakar Supakar (Sambalpur): If a person has a head-ache, does the remedy lie in cutting off the head?

Shri Lobo Prabhu: There are certain people whose head-aches can only be removed by cutting off their heads. If that is what you are saying about corruption, cut that head off even if it is the Congress head or anybody's head. I do not think that kind of simlie gets you anywhere.

Shri Jyotirmoy Basu (Diamond Harbour): Two important and serious charges of corruption pending against two ministers involve the private sector; it is not the public sector that has bribed them but the private sector.

Shri Lobo Prabhu: My hon. friend is apparently referring to the cases of Orissa; he is not aware that the supply was made to the public sector at the instance of the minister. Even granting that the private sector is in fault, I am not talking any protective attitude for that sector, I am talking of an entirely different point that today the Government should not provide the public servants with opportunities to be corrupted by expanding a sector which they could

not control, by expanding a sector till it becomes too vast. That is my point.

Shri Jyotirmoy Basu: Is corruption offered by the public sector?

Shrimati Lakshmi Kanthamma (Khammam): Will not an ex-government servant saying this demoralise the entire public service in the country? Is it proper for him to say that all government servants are corrupt?

Shri Nambar (Tiruchirapalli): Let him be allowed to speak.

Mr. Deputy-Speaker: If we continue this cross-questioning, it would lead us nowhere. People may put forward their point of view when they get their opportunities.

Shri Lobo Prabhu: My third point is that the Government have established Vigilance commissioners. I welcome them as the third wheel the other two wheels being the departmental head and the local police. In the course of my efforts to reduce corruption in my own constituency I come to the conclusion that if any reference was made to the departmental head, there was an attitude of protection, even of partiality, to the subordinate and one did not go very far. It was my experience that the local police were not concerned with corruption at all; they are steeped in it themselves having been provided so much opportunity by prohibition. The local police did not regard corruption as an offence-worthy of their notice. So my faith was in the Vigilance Commission and I sent some complaints to him, I recall one complaint I sent recently to the Vigilance Commission of Mysore, a complaint signed by 25 people that a local section officer of the Electricity Department was demanding money, was not doing his work properly, was delaying applications obviously with corrupt motives. I had great hopes that the commission would go over and above the police, over and above the admini-

[Shri Lobo Prabhu]

nistration and would enquire into this case, but to my disappointment, I received a letter recently, saying that they had passed on this letter to the head of the department

I am going to ask you, I am going to ask the Home Minister are these Vigilance Commissioners only post-offices to pass on these complaints to the heads of departments?

The second point I want to make this I had reported a case, which I suppose every Member here could report that no RTO—Regional Transport Officer—renews the registration of a public vehicle without being paid to do so. In my own area I had reports that the *modus operandi* was paying the petition writer who passes on money in due course to the staff and to the RTO. If this payment was not made, there was delay there was enquiry by the Motor Vehicles Officer into the efficiency of the vehicle and the party has to spend much more. I made this complaint in my paper. I made this complaint to the Vigilance Commission here, I made this complaint to the Vigilance Commissioner of Mysore but years have elapsed and the complaint still persists. One of their Inspectors came to see me and asked me for evidence available with me. I gave him the names of some people from whom he could make enquiries about the complaint. I have received to date as I said no action has been taken. If such a thing which has been condemned even by the District Congress Committee can flourish in this manner openly and on a large scale in an important district what is the utility of this office of Vigilance Commissioner?

The third point I wish to raise is about the persons appointed Vigilance Commissioners. Who are these Vigilance Commissioners? They are very frequently officers—

Shri Lobo Prabhu: Yes—who have served the Government too well, not wisely but too well, and these people are appointed Vigilance Commissioners. Why should not Government appoint people who are not retired people who have responsibility for their pay and position as Vigilance Commissioners? These people who have received pensions for their good conduct with the Ministers should be told that they have done themselves well and it is time that they allowed others to take their place.

Lastly my fourth point is this my party has complained about this plethora of legislation. This Government is passing Bills without number. Even Private Members are not at all different in this respect. They are also pouring out Bills. This particular amendment has become necessary because the simple provision of law the simple lacuna existing in the new Act was not foreseen by the Law Ministry. I would suggest that unless those people responsible for such mistakes mistakes which tax Parliament mistakes which tax the courts mistakes which tax the accused if these people are not called to account you will have more legislation like this which is slipshod, which is hasty and which is at the expense of the people of this country.

So with these general grounds against the Bill, and emphasising again the first ground—that the Ministers must take their stand in the same array as public servants in respect of offences of corruption if corruption is to cease—with this particular emphasis, I conclude. I thank you for having given me this opportunity to address this House.

Mr Deputy-Speaker: I have to accommodate a large number of members. I will request them to confine their remarks to 10 minutes each.

An hon. Member: What is the total time allotted?

Mr. Deputy-Speaker: 3 hours, out of which 2½ hours are for general discussion.

श्री रणधीर सिंह : जनाब डिप्टी स्पीकर, जो बिल होम मिनिस्टर साहब ने पेश किया है उसकी मैं पूरे जोर से हिमायत करता हूँ। वह मुल्क की बड़ी जबरदस्त मांग है कि रिश्वत का नाश किया जाय, क्लकमा किया जाय। यह जड़ से रिश्वत लेने वाले या देने वाले अफसर को खत्म किया जाय। हमारे देश को इस लानत ने तबाह कर दिया। यह जहरे कातिल है जिसने हमारे जिस्म को धीर कौम के जिस्म को खोखला बना दिया है। इसका इलाज हमें तलाश करना है और एक बड़ा मोप्रस्सर इलाज हमें तलाश करना है।

हमारे कौम का करैक्टर जाता है, हमारे देश का चरित्र खराब हो गया हमें शर्म आती है कि यहाँ विजिलेस कमिश्नर हैं और इस देश में ऐटी करप्शन लाज है और यह चीज हिन्दुस्तान के अलावा बाहर और किसी देश में नहीं मिलेगी। इसके लिये कौन जिम्मेदार है? डिप्टी स्पीकर साहब एक मिसाल बन गई है। पता नहीं अंग्रेज वे गया था यह बात या कहा से यह बात आ गयी? आम देहाती यह कहता है कि अफसर अच्छा वह है जो रिश्वत ले क्योंकि काम तो कर देता है। अर्थात् यह अफसर बड़ा अच्छा होता है जो रिश्वत लेता है क्योंकि वह उसका काम कर देता है लेकिन जो रिश्वत भी न ले और काम भी न करे तो वह अफसर क्या? यह कितनी गन्दी जहानियत है? इस जहानियत को बदलना है वरना यह जहानियत हमारे इस देश को नाश करके रख देगी।

मैं जो कहना चाहता हूँ वह यह है कि वह रिश्वतखोरी एक बड़ी तपेदिक की बीमारी बन गयी है और इस पर काबू पाने के लिये

मामूली नुस्खे, मिक्सचर गोली से काम न लेकर बड़े जोर का इंजक्शन लगाना पड़ेगा। होम मिनिस्टर साहब ने इस बीमारी की बात कही है। पहले सन् 1947 के एक्ट के सबसंक्शन (3) प्रोफ संक्शन 5 में एक प्रीजम्पशन होता था कि एक्यूज्ड जुर्म का खतावार है और अगर वह एक्यूज्ड उस प्रीजम्पशन को रिबट करने में नाकामयाब रहता था तो अदालत उसे सिर्फ उस प्रीजम्पशन की बेसिस पर सजा दे सकती थी। बदकिस्मती से सन् 1964 के एक्ट में वह चीज छाने से रह गई। नतीजा यह हुआ कि पेंडिंग केसेज के सम्बन्ध में यह प्रीजम्पशन की नौनएवलेग्लिटी रहने के कारण कुछ कोर्ट्स में एक्यूज्ड पर्सनस को छोड़ दिया और यही कारण है कि सैकड़ों मुकदमों जो अदालतों के सामने हैं एपूलेट स्टेज में हैं और हाईकोर्ट और सुप्रीम कोर्ट में पड़े हैं। इसलिए यह बहुत आवश्यक हो गया कि संक्शन 5(3) जो कि प्रीजम्पशन से सम्बन्धित था उसे रिट्रोस्पेक्टिव इफेक्ट से रिवाइव किया जाय। मेरी सरकार से यही अर्ज है कि इस रिश्वत और भ्रष्टाचार की बीमारी को हमें सा के लिए खत्म करने के लिए वह ज़रा जोर का नशर लगाये। सारे का सारा प्रशासन ही खराब हो गया है। पटवारी से लेकर ऊपर तक जिनमें आई० सी० एस० अफसर भी शामिल है यह रिश्वतखोरी और भ्रष्टाचार मौजूद है। इस हम्माम में सारे ही नंगे हैं। इसका यह मतलब न लिया जाय कि सविसेज में कोई ईमानदार लोग ही नहीं। कुछ भले व ईमानदार कर्मचारी व अफसर भी मौजूद हैं लेकिन कुछ करप्शन का ऐसा दौर दौरा है कि हर शोएबे में हर स्फियर में नीचे से लेकर ऊपर तक यह रिश्वतखोरी की बीमारी फैली हुई है। रिश्वत से इंडस्ट्रीज डिपार्टमेंट भरा पड़ा है, नहर का डिपार्टमेंट भरा पड़ा है। रिश्वत से बिजली का डिपार्टमेंट भरा पड़ा है। मैं कहता हूँ कि तरक्की बकी पड़ी है इस देश की। वह पटवारी आज गाँव के लिये

[श्री रणधीर सिंह]

राखस बना हुआ है। वह पटवारी जिसकी कि तनख्वाह 60 या 70 रुपये माहवार है, मेरे दोस्त जो भगली तरफ बैठे हैं और जो पटवारियों को कहते हैं कि वे एक हो जायें और उनकी युनियन बनाते हैं, अगर उनको पटवारियों की कर्तव्यों का पता लग जाये तो वह पटवारियों का मुंह तक नहीं देखना चाहेंगे। अब मैं आपको बतलाऊं कि कागजात जमाबन्दी व सरदार गिरदावरी जिसकी कि सरकारी फीस चार आने होती है और यह पटवारी लोग किमानों से 200, 200, 400, 400 और 500, 500 रुपये तक ले लेते हैं। अब अगर इसका इलाज होम मिनिस्टर नहीं करेंगे तो और कौन करेगा। एक नहर का मुलाजिम जो 100 या 150 रुपये तनख्वाह पाता है मैं हाउस को बतलाना चाहता हूँ कि वह रिश्वत लेकर 3000, 3000 और 4,000 4,000 रुपये तक कमा लेता है। एक मामूली ऑफिसर जो कि 100 या 150 रुपये तनख्वाह पाता है और सुबीरडिनेट सर्विस का होता है वह रिश्वतसतानी से महीने में 3-4 हजार रुपये कमा लेता है और उसके ठाठ बाट के क्या कहने? भाई० सी० एस० अफसर भी उसका क्या मुकाबला करेगा?

उपाध्यक्ष महोदय, मैं अपने विरोधी बल के भाइयों से कहना चाहूंगा कि वह इस पर गम्भीरता से विचार करें और चूकि यह गवर्नमेंट की तरफ से मेजर आया है इसलिये इसे अपोज करना है तो उस नजरिये से उसको उन्हें नहीं लेना चाहिये। देश में से घ्रष्टाचार व रिश्वतखोरी का खात्मा हो यह एक कौमन सवाल है। यह सारे देश का सवाल है और इसको वार फुटिंग के ऊपर हल करना है। यह सब से ज्यादा गरीबों को हिट करता है। हालत यह है कि इस देश में यदि किसी को बिजली का कनेक्शन लेना है तो जहाँ वह

गरीब किसान 5000 रुपया कनेक्शन के बिर् गवर्नमेंट को देता है वहाँ उसे 2000 रुपये बतौर रिश्वत देने पड़ते हैं। मैं इस वास्ते यह कहना चाहता हूँ कि अगर एक गरीब हरिजन 500 रुपये का कर्जा ले तो उसे 200 रुपये की रिश्वत देनी पड़ती है। अगर एक किसान नहर से एक मोरी अपने वहाँ तक के लिए बनवाना चाहता है तो उसे पटवारी से लेकर ऊपर तक लोगों का मुंह भरना होता है वरना सात साल में नहर का पानी मिलता है। अब अगर वह किसान रिश्वत देने को तैयार हो तो वह मोरी हस्त्वमंशा नीची भी हो सकती है और ऊपर भी हो सकती है। जितना पैसा किसान दे उतनी वह चौड़ी भी हो सकती है नहीं तो वह तंग बना दी जाती है। अगर किमान पैसा दे दे तो नीचे तली भी लग जायेगी वरना वह वैसी लगा है कि उसमें एक बूद पानी न आये।

होम मिनिस्टर साहब ने जो यह एक इंजैक्शन लगाने का विल पेश किया है मैं इसके लिए उनको बधाई देता हूँ। मैं सब भाइयों से अपील करता हूँ कि सब इस का समर्थन करें और एक भी आवाज इस हाउस में इस बिल के खिलाफ नहीं आनी चाहिए। अगर एक भी आवाज इस बिल के खिलाफ निकलेगी तो मैं समझूंगा कि आप देश का भला नहीं चाहते। आप देहातियों का भला नहीं चाहते आप देश के गरीब किसानों और हरिजनों का भला नहीं चाहते और मजदूरों का भी भला आप नहीं चाहते हैं।

एक भाई ने कहा कि इस में मिनिस्टर का भी नाम आ जाता तो मेरा उन को कहना है कि यह कांग्रेस की सरकार है और यह खतावार को चाहे वह कितना ही बड़ा क्यों

न हो मिनिस्टर हो घषवा चीफ मिनिस्टर बघाती नहीं है। इस कांग्रेस सरकार ने कब से पहले एक इतना जबरदस्त काबलियत का नमूना देश के सामने पेश किया जबकि उस ने चीफ मिनिस्टर प्रताप सिंह कैरों के खिलाफ कमिशन बिठाया। भरे भाई यह कांग्रेस की सरकार है और यह किसी को भी नहीं बघाती है चाहे वह कितना ही बड़ा क्यों न हो। इस कांग्रेस सरकार ने 10 चीफ मिनिस्ट्रों को उनके प्रोहकों से बरखास्त किया वह तुम्हारे जैसे नहीं हैं कि खाते भी हैं और गुरति भी हैं दिन रात गलत काम करते हैं बराबी भी करते हैं और देशभक्त बनने का भी दावा करते हैं। हमें सब घाप का पता है। जरा अपने दिल पर हाथ रख कर पूछो कि क्या कर रहे हो? मैं उताप्यथ महोदय घाप के जरिए अपने उन भाइयों से प्रीति करना चाहता हूँ कि इम बिल का पूरे हृदय से वह ममयन करे और एक भी घावाज इस के खिलाफ बिधर से भी न उठे।

मैं चाहता हूँ कि इस बिल को थोड़ा सा और कडा किया जाय ताकि हमारा जो करप्ट घ्राफिमस को पनिश करने का मकसद है वह पूरी तरह से पूरा हो सके और इस नाते इस समय जो इस के लिए सशोधन लाया जा रहा है उस का मैं स्वागत करता हूँ। मैं उन को यह सुझाव देना चाहता हूँ कि जिस अफसर के खिलाफ या जिस मुलाजिम के खिलाफ पटवारी से लेकर ऊपर तक चीफ सेक्रेटरी तक सुप्रीम कोर्ट के जज तक मिनिस्टर हो कोई भी कितना बड़ा क्यों न हो थोड़ा सा उस के खिलाफ अगर सस्पिशन भी हो जाये शुबहा भी हो जाय करपशन का तो यह प्रीडम्पशन उस के ऊपर भी प्रीनरेट कर सके। इस के बगैर बात नहीं बनेगी। अगर किसी गवर्नमेंट अफसर के बारे में जरा भी शक हो जाय कि उस की इनकम घषवा जायदाद उसकी पे के लिहाज से डिस्पोजी नेट है तो उस को घनन कर दिया जाय।

15 hrs.

जगह लेने के लिए बहुत से लोग हैं। करोड़ों हैं जो बेकार हैं। कोई भी बड़ा अफसर तीसमारखां न हो। किसी पर थोड़ा सा भी शक हो तो उस को हटाया जाये। घ्राह • सी • एस • हो, घ्राई • ए • एस • हो, घ्राई • एफ • एस • हो कोई छोटा या बड़ा मुलाजिम हो उसे हटाया जाये। सिकन्दर ने, जगेड खाँ ने, किवलाई खाँ ने नादिरशाह ने, अन्दाली ने वह तबाही नहीं मचाई जो आज कल रिखतखोर अफसर और मुलाजिम मचाए हुए हैं। यह लोगों का सारा खून चूस गये हैं।

मैं मिनिस्टर साहब को बघाई देता हूँ कि वह यह बिल यहा लाये। मैं उन से प्रार्थना करूंगा कि मैं चाहता हूँ कि मिनिस्टर को भी इस में शामिल किया जाये। यहा का जो भी कानून हो वह मिनिस्टर के लिये भी हो। यहा पर ऐडमिनिस्ट्रेटिव रिफार्मस कमिशन बनाया गया है। मैं तारीफ करता हूँ इस गवर्नमेंट की कि ग्रामबुड्समैन जैसी चीज यहा करने की कोशिश कर रही है। यहा पर बैसा एक अफसर मुकर्रर कर रही है। अगर इस में मिनिस्टर को भी शामिल कर दिया जाये तो कोई हर्ज की बात नहीं है।

“हर कसेरा कि हिसाब पाक अस्त
अज महासिब चे बाक अस्त”

जिस का हिसाब ठीक है उस को हिसाब लेबे वाले से क्या डर है? जब हमारे मिनिस्ट्रों ठीक हैं तो उन को डर क्या है? मैं कहना चाहता हूँ कि मिनिस्टर को भी इस में शामिल किया जाये।

मैं मंत्री महोदय को घन्यबाव देता हूँ कि उन्होंने ठीक मोके पर यह बिल यहा पेश किया और जो लैकुता रह गया था, घाब वह पूरा होने जा रहा है।

श्री कंबर लाल गुप्त : उपाध्यक्ष महोदय, जिस भाव से यह विधेयक यहाँ पेश किया गया है, मैं समझता हूँ कि कोई भी उस से मतभेद नहीं रख सकता। एक बात जरूर है कि हमारी गवर्नमेंट के पास इतना बड़ा ला डिपार्टमेंट है और उस पर अपने लाखों रुपये खर्च होते हैं, क्या वजह है कि हमारा बहू ला डिपार्टमेंट एक साधारण सी बात को नहीं समझ सका कि इस कानून के अन्दर सेविंग क्लज जरूर होना चाहिये। यह दुःख की बात है और मैं सरकार से मांग करता हूँ कि जिन्होंने यह कानून बनाया था 1964 में, उन अफसरों से जवाब तलब किया जाना चाहिये कि क्यों नहीं यह सेविंग क्लज रक्खा। बहू कोई प्रसाधारण बात नहीं, थोड़ा बहुत कानून जानने वाला भी इस बात को समझ सकता है।

यह जो विधेयक सदन के सामने रक्खा गया है वह एक हाफ हाउंड प्रटेस्ट है। यह एक पीसमील लेजिस्लेशन है और कोई काम्प्रोहेंसिव बिल सदन के सामने आना चाहिये या जिस में यह बतलाया जाना चाहिए था कि अष्टाचार के विरोध में सरकार क्या क्या कदम उठाना चाहती है। दुःख की बात है कि सरकार पहले एक बिल लाती है उस के दो साल बाद एक दूसरा विधेयक लाती है, हमके दो साल बाद तीसरा विधेयक लाती है। हर दो दो साल बाद इस तरह के विधेयक आते जाते हैं। इस अष्टाचार को रोकने के लिये सोच समझ कर एक काम्प्रोहेंसिव बिल लाया जाय इस के ऊपर सरकार अपना दिमाग नहीं लगाती है। सन्तानम कमेटी की रिपोर्ट के आधार पर एक ऐन्टी करप्शन ऐक्ट सन् 1964 में बना, लेकिन उस का एक ही हिस्सा उस ऐन्टी करप्शन ऐक्ट के अन्दर आया। मैं मंत्री महोदय का ध्यान दिलाना चाहता हूँ कि 1964 में जब यह बिल रक्खा गया था ऐक्ट बनने के लिये तो उस समय यह स्पष्ट मांग की गई थी कि सन्तानम कमेटी की जितनी भी रिक्मेन्डेशन्स हैं वह पूरी होनी चाहियें। उस समय यह

विश्वास दिलाया गया था मंत्री महोदय की तरफ से कि कुछ बातें हमने की हैं। एक हमने बकिंग ग्रुप बनाया है जो कि इस की देख भाल करेगा कि सी०पी०डब्ल्यू०डी० लाइसेंसिंग, सप्लाई का महकमा एक्सपोर्ट-इम्पोर्ट महकमे आदि के जो लोग हैं, जिन का जनता के साथ सीधा सबध आता है उन के अन्दर का अष्टाचार किस प्रकार से कम हो सकता है। वह छान बीन करेगा और उस की रिक्मेन्डेशन के बाद सदन के सामने क्या तदबीर की गई इस का ब्यौरा सरकार सामने लाएगी। मैं पूछना चाहता हूँ कि इन चीजों को बारे में क्या हुआ? बकिंग ग्रुप की रिपोर्ट आई या नहीं आई, उन्होंने कौन कौन से सुझाव दिये और आपने क्या कार्यवाही की? इस के बारे में सदन को आज तक कुछ नहीं बतलाया गया।

एक चीज और। इस सन्तानम कमेटी की रिपोर्ट में 131 रिक्मेन्डेशन्स हैं। उन में से एक रिक्मेन्डेशन जो पहला बिल था उसमें शामिल की गई, लेकिन 37 रिक्मेन्डेशन ऐसी हैं जिनको सरकार ने मान तो लिया लेकिन उन पर कार्रवाई 1964 तक नहीं हुई। आज जनता यह जानना चाहती है कि उन पर क्या कार्यवाही हुई है। इसके अलावा 49 और सिफारिशें ऐसी हैं जिनके लिये सरकार ने उस समय कहा था कि वह उन पर विचार कर रही है और विचार करने के बाद कुछ कार्रवाई करेगी। आज मैं पूछना चाहता हूँ कि उन 49 सिफारिशों का क्या बना? अगर आपने सन्तानम कमेटी की रिपोर्ट को माना है तो देश में से अष्टाचार खत्म होना चाहिये, जैसा कि मेरे साथक दोस्त श्री रणधीर सिंह ने कहा। लेकिन हाथी के दांत खाने के और होते हैं और दिखाने के और। अगर सही मानों में आप की नियत है कि देश से अष्टाचार खत्म हो, तो आप को एक काम्प्रोहेंसिव बिल लाना चाहिये था। सिफारिशों तो पूरी हो गई लेकिन जो बकिंग उनमें बतलाई गई है उस को पूरा करने

के लिये किम किम चीज की जरूरत है यह धाना चाहिये था। मुझे दुःख है कि वह चीज नहीं हुई।

स तानम कमेटी ने एक बहुत ही इम्पोर्टेंट सिफारिश की कि जो भी सम्स्थायें, कोम्प्रापरेटिव सोसायटी या दूमरी हैं, उनके जो पदाधिकारी हैं, या जो संस्थायें सरकार से मदद लेती हैं, उनके पदाधिकारियों को पब्लिक सर्वेंट्स के अन्दर लाना चाहिये। अगर प्राप धार्मिक संस्थाओं को छोड़ दे तो मुझे एतराज नहीं। लेकिन जो कोम्प्रापरेटिव सोसायटीज हैं, जो करोड़ों रुपये खर्च करती हैं.....

Mr. Deputy-Speaker: Are religious institutions free from corruption?

श्री कंबर लाल गुप्त: No; I do not say so.

लेकिन मुझे एतराज नहीं अगर किसी रिलिजस संस्था या कल्चरल संस्था को छोड़ दिया जाय। दरअसल किसी को भी अधिकार नहीं कि वह भ्रष्टाचार करे, लेकिन मैं खास तौर से कोम्प्रापरेटिव सोसायटीज के बारे में कहना चाहता हूँ। हर जगह सरकार कोम्प्रापरेटिव सोसायटीज का रेफरेंस देती है कि कोम्प्रापरेटिव सोसायटीज पर करोड़ों रुपये खर्च होते हैं, कोम्प्रापरेटिव सोसायटीज को करोड़ों रुपयों का अनुदान दिया जाता है, लेकिन उनके पदाधिकारियों का चरित्र कैसा है इस पर कोई ध्यान नहीं दिया जाता। सरकार आज उन लोगों की रक्षा करना चाहती है। मुझे माफ किया जाये, मैं कहना चाहता हूँ कि सरकार ने एक क्लास फ़ैला रक्खा है उस डिपार्टमेंट के जरिये से जिस में वे लाखों रुपये बनाते हैं और अपने घर को पूरा करते हैं। मैं देख रहा हूँ कि श्री शिव नारायण को बड़ा जोश धरा रहा है। मैं बतलाना चाहता हूँ कि दिल्ली के अन्दर ऐसी बहुत सी कोम्प्रापरेटिव सोसायटीज हैं, जहां पर लाखों रुपये खर्च किये गये हैं, चाहे गुड़ की हो, चाहे कोयले की हो, चाहे तेल की हो, चाहे खजूर की हो,

चाहे खेती की जमीन हो, या कुछ और हो। उनकी कोम्प्रापरेटिव सोसायटिया हैं जिन में कांग्रेस के पोलिटिकल लीडर्स शामिल हैं। अगर उनकी जाच की जाय तो मैं गारन्टी के साथ कह सकता हूँ कि 90 परसेन्ट केसेज में एम्बैजलमेंट मिलेगा, रिफ़वतख़ांरी मिलेगी। लेकिन मुझे अफ़सोस के साथ कहना पड़ता है कि जो मदाचार की बात करते थे, जिन्होंने मदाचार समिति की तस्वीर दुनिया के सामने रखनी चाही थी, उस मदाचार समिति के सामने जब मामला आया तो चीफ़ जमिणर ने कहा कि पुलिस की रिपोर्ट है कि इसमें स्केन्दल है, इसमें लाखों रुपयों का गोलमाल है, लेकिन कांग्रेस दल की बदनामी हो जायेगी, वह कांग्रेस के अध्यक्ष हैं, कांग्रेस के मन्त्री हैं। वह कोयले के अन्दर भी शामिल, गुड़ के अन्दर भी शामिल, खजूर के अन्दर भी शामिल। कौन सी ऐसी चीज है जिसमें वह शामिल नहीं। उड़ीसा गवर्नमेंट ने माग की कि सी० बी० आइ० की रिपोर्ट उनकी सरकार को दी जानी चाहिये पटनायक के सम्बन्ध में। मैं भी प्राप के जरिये से माग करता हूँ कि सी० बी० आइ० ने और दिल्ली पुलिस ने कांग्रेस के नेताओं के खिलाफ़ जो रिपोर्ट दी है वह सरकार दिल्ली ऐंजमिनस्ट्रेशन को भिजवाये ताकि जिन्होंने देश के साथ गहारी की है, उनको दिल्ली की सरकार कम से कम कटघरे में खड़ा कर सके।

मेरे लायक दोस्त ने कहा कि बड़ी स्वीपिंग पावरें इसके अन्दर दी जा रही हैं। शायद इनको देना जरूरी भी है। पब्लिक सर्वेंट्स के अन्दर मिनिस्टर्स भी आते हैं। अच्छा तो यह होता कि इस बिल के अन्दर यह स्पष्टीकरण कर दिया जाता लेकिन वह नहीं किया गया है। पहले भी श्री हाथी ने यह एश्योरेंस दिया था। मुझे खुशी है कि श्री शुक्ल जी ने भी ए-योरेंस दिया है। इसके बारे में। लेकिन मैं जानना चाहता हूँ कि प्राप तक आपने फ़ितने मिनिस्टर्स के खिलाफ़

[श्री कंवरलाल गुप्त]

इसके घन्दर कार्रवाई की है ? मैं समझता हूँ कि एक भी मिनिस्टर के खिलाफ 1964 से ले कर आज तक, जब से यह एक्ट बना है, कार्रवाई नहीं की गई है। क्या किसी मिनिस्टर के खिलाफ कोई एलियेशन नहीं लगा ? लगा है। आज ऐसे ऐसे मिनिस्टर हैं जो गलतियों में साइकल न होते हुए जूते चटकाते फिरते थे, जो साइकल पर फिरा करते थे, लेकिन आज वे राजाघों और महाराजाघों की तरह रहते हैं...

श्री शशि भूषण बाजपेयी (खारगोन) :
 अभी इनको घ्राए हुए यहाँ पर चार दिन नहीं हुए हैं कि उन्होंने लाखों रुपये के परामिट अपने जन संघ के जो व्यापारी हैं, उनको दिये हैं। स्पिरिट स्कैंडल इस शहर के घन्दर हुआ है। ढाई लाख रुपये का प्राफिट। गांधी मरठर केस में जो पकड़ा गया था उसके लड़के को कराया गया है। यह इस स्पिरिट स्कैंडल के घन्दर हुआ है। मैट्रोपोलिटन काउंसिल में एक कांग्रेसी सदस्य ने यह कहा है।

श्री कंवरलाल गुप्त : कांग्रेस के एक सदस्य ने मेरी पार्टी पर यह इत्जाम लगाया है। मैं चाहता हूँ कि सी०बी०आई० के जरिये यह जो एलियेशन है इसकी भी जांच हो जानी चाहिये। अगर ये एलियेशन ठीक निकले तो मैं इस्तीफा दे दूंगा नहीं तो मैं चाहूंगा कि आपके मिनिस्टर साहब इस्तीफा दें।

श्री शशि भूषण बाजपेयी : अगर ये चांजिज गलत निकले तो मैं इस्तीफा दे दूँगा नहीं।

श्री कंवरलाल गुप्त : हम तैयार हैं। किस तरीके से काम होता है, इसको हमें देखना चाहिये। सतानम कमेटी की रिपोर्ट को मैंने पढ़ा है। जब हम लोग चाहे कांग्रेस के हों या जनसंघ के हों, जो मिनिस्टर की कुर्सी पर बैठते हैं, अगर हमारा तरीका

ठीक नहीं होता है हम लोगों को इस्पायर नहीं कर सकते हैं, हम पब्लिक सर्वेंट्स को इस्पायर नहीं कर सकते। हमें, उपाध्यक्ष महोदय, पहले धादरुण उपस्थित करना होगा हमें अपने चरित्र से, अपने व्यवहार से एक धादरुण उपस्थित करना होगा। मेरे सामने केवल कांफेंस नहीं है। मेरे सामने जन संघ ही नहीं है। जो भी पार्टी मिनिस्ट्री में जाती है, उसका चरित्र ऊंचा होना चाहिये, उन लोगों का जो मिनिस्ट्री में जाते हैं, चरित्र ऊंचा होना चाहिये। सतानम कमेटी ने इसके ऊपर कहा भी है। मैं आपकी धातना से उसको पढ़ कर सुना देना चाहता हूँ :

"There is a large consensus of opinion that a new tradition of integrity can be established only if the example is set by those who have the ultimate responsibility for the governance of India, namely, the Ministers of the Central and State Governments. The problem is difficult and delicate. Ministers are necessarily leaders of the political party which succeeds in obtaining a majority in elections based on adult franchise. There is a widespread impression...."

Please note this.

"...There is a widespread impression that failure of integrity is not uncommon among Ministers and that some Ministers who have held office during the last sixteen years have enriched themselves illegitimately, obtained good jobs for their sons and relations through nepotism and have reaped other advantages inconsistent with any notion of purity in public life."

इसका कोई इत्जाम करना होगा। धात सुझाविया जी का सवाल भी हमारे सामने धात है। हमारे होम मिनिस्टर साहब ने

कहा है कि कानूनी भ्रष्टाचार है। उस पर सी० बी० धाई० इनक्वायरी नहीं कर सकती है। अगर यह कानून मिनिस्टर्स पर लागू होता है तो पूछना चाहता हूँ कि सी० बी० धाई० इनक्वायरी क्यों नहीं कर सकती है। आपने विजिलेंस डिपार्टमेंट के ऊपर केवल 1965-66 में, जो लोग वहाँ पर काम करते हैं, उनकी तनखाहों के ऊपर सारे हिन्दुस्तान में 87 लाख रुपये खर्च किया। लेकिन उसके बावजूद भी भ्राज कुरुषान बढ़ रही है। जब तक आप एक एग्जैम्पल सैट नहीं करेंगे, चाहे जन संघ हो या कांग्रेस हो, तब तक कुछ नहीं होगा। हमारी पार्टी के इंटिरेस्ट में भी यह है कि अगर जन संघ का कोई भ्रदमी कुरप्ट है तो उसका भ्रोपन ट्रायल हो। जब मैं यह कहता हूँ तो कांग्रेस वालों का जो रिकार्ड रहा है उसको भी आप दिल्ली में भेजिये। मैं जन संघ को भी वार्न कर देना चाहता हूँ कि अगर उसने या उसके भ्रादमियों ने कोई मिसलीड किया जो उनके साथ भी वही व्यवहार होगा। यह मेरा ही नहीं मेरी पार्टी का भी भ्राउट-बुक है। कोई आपको रास्ता निकालना चाहिये। संतानम कमेटी ने रास्ता बताया है कि पेनल होना चाहिये। अगर मिनिस्टर के खिलाफ एलोगेशन होते हैं तो राष्ट्रपति को तीन भ्रादमियों का पेनल बनाना चाहिए। अगर पामा-फेसाई केस बन जाँए तो उसके खिलाफ, सी० बी० धाई० के द्वारा इनक्वायरी करवाई जानी चाहिये। मैं चाहता हूँ कि सरकार इसको मान ले। जब तक इस रिपोर्ट को, इस रिकोमेंडेशन को सरकार नहीं मानती है तब तक आप कितने भी एंटी कुरुषान बिल बनाइये, कुपलानी कमेटी बनाइये, विवियन बोस कमिशन बनाइये और तीसरे चौथे बनाइये, रक्षण रक्ष होने वाली नहीं है। आपको और हम को स्वयं एक भ्रादर्य उपस्थित करना होगा।

जो हमारे बच्चे हैं उनका भी हमें रक्षण रक्षना होगा। यह नहीं हो सकता

है कि मैं तो रिश्तत नहीं लेता हूँ लेकिन मेरा लड़का पांच हजार रुपये में किसी इंडस्ट्रियलिस्ट के यहाँ नौकर हो और वह लड़का नौकर हो जिस को अगर यू० पी० एस० सी० के सामने खड़ा कर दिया जाए तो षेड सौ रुपये की नकरी भी न मिल सकती हो। इस तरह के लड़के को अगर किसी इंडस्ट्रियलिस्ट के पास पांच या चार हजार रुपये की नौकरी मिल जाती है तो इसको हमें रोकना होगा। इसके बारे में भी कोई न कोई रास्ता निकालना होगा। जब तक वह रास्ता नहीं निकलेगा, कुरुषान को दूर नहीं किया जा सकेगा। कुरुषान के तरीके भ्रलग भ्रलग हैं, इसके रास्ते भ्रलग भ्रलग हैं। मैं चाहता हूँ कि इन सब चीजों पर सरकार विचार करके एक कम्प्रिहेंसिव बिल सदन में लाए और पार्टी की बात छोड़ कर हम देश की बात को सोचें। यह देश हमारा है, समाज हमारा है। हमने उसके मान को ऊपर रक्षना है। इस दृष्टिकोण को अपना कर अगर काम होगा तो काम ठीक होगा।

Mr. Deputy-Speaker: Now, Shri Dattatraya Kunte.

Shri Dattatraya Kunte: I rise to make a few observations....

Shri Sheo Narain: Mr. Deputy-Speaker, Sir....

Some hon. Members: Shri Sheo Narain should sit down. Shri Dattatraya Kunte has been called.

Shri Sheo Narain: It is very strange. Are you the Deputy-Speaker of the House or are these gentlemen? I am also a Member of this House. I am not a joke for these people.

Shri Dattatraya Kunte: I rise to make a few observations on this Bill. I am afraid the scope of the Bill is very limited. I have heard Members on both sides of the House waxing eloquent as regards how corruption should be stopped on the one side from the Ministers and on the other side from the patwari onwards up to the Chief Secretary. But I am afraid that

[Shri Dattatraya Kunte]

this is not the occasion when all those remarks should have been offered; those should have been spared for some better occasion

Here, an attempt is being made to cover a possible mistake which might have been made when the 1964 amending Bill was discussed and passed by this House. Was it a slip? Was it an oversight? Or was it that the Drafting Department was very confident about its viewpoint? That is the main point. This amending Bill wants to save the Government in certain cases which are pending and where the officers concerned might be acquitted because of a lacuna allowed to creep in by this very House and the other House in the Bill that had been brought forward by Government before the two houses before. Now through this Bill, Government want to protect themselves. They have already used their powers to pass an Ordinance and they have now come forward before the House with this Bill.

I want to know whether this lacuna pointed out by the Punjab High Court had crept in as a slip or as an oversight or it was something that was deliberately done. Nobody can now say anything about it. If a mistake has been committed before, will this save the mistake which has been committed? After all criminal proceedings are going on. If, while amending section 5(3), the previous Lok Sabha and also the then Government had allowed these mistakes to creep in, they must take the responsibility squarely. Every now and then to come forward before this House and to cover the past mistakes by saying that there is a lacuna which was presumed to be covered by section 6 of the General Clauses Act is something very unacceptable.

It happens that law courts do examine such legislation. But this

is so patent that even now I am not really quite sure if it can be accepted. I was hearing the Minister when he was moving for consideration and wondering whether he would make the point whether retrospective effect of this kind could be given so that the mistake or lacuna, for which Government is responsible, could be covered or protected.

Therefore, I am saying that the Bill should be looked at from this point of view. The Minister should have made the point as to how by this amending Bill it is at all possible for Government to correct the mistake that has crept in.

Shri D. C. Sharma (Gurdaspur): I thank the hon. Member, Shri Lobo Prabhu, for raising the level of discussion on this Bill. I have heard him for the first time and I must say that his approach to the Bill was not parochial like the approach of some other hon. Members but was comprehensive and constructive. I am very glad that he did not speak only on this Bill but also covered the entire gamut of corruption.

Now, there are some friends of mine who think that we should look at this Bill only as an amending Bill. Quite right. We should look at it from a partial, parochial viewpoint. That can also do us good. But the fact of the matter is that this Bill is called Anti-Corruption Bill. When you call a Bill by that name, you cannot help bring in corruption and anti-corruption. If a man tries to steer clear of these two things, I think he is an angel. He is not a man of this world. He is a man living in the 7th, 8th, 9th or 10th heaven. Therefore, I believe that it is good that we have highlighted the points which lead to corruption.

I am glad the Minister has said that Ministers will be included within the scope of this Bill. Ministers are also public servants. I must also

admit that the Congress has not spared any Minister. I do not want to mention the names of Ministers either at the Centre or at the state level, who have been charged with this kind of thing. We are not afraid of bringing any Minister within the purview of the provisions of this Bill. I am very happy that a point was raised about it and the hon. Minister of State promised that he would include Ministers also in the category of public servants.

Now, I agree with Shri Randhir Singh—and nobody who has any knowledge of life in this country will disagree with him—that corruption has become a part of every fibre of our society. It runs through the arteries of our society; it courses through the blood vessels of our society. It permeates everything.

There was a friend of mine. We were talking about co-operative societies. These things come there too.

Suppose I build an unauthorised house today in Delhi, the paradise of civil servants, MPs and other functionaries. I have to give only Rs. 200 to have it regularised. The seals are there to show that the house was not built in 1967, but in 1963 or 1964. You have to pass only money. Therefore, it does not do well to charge the co-operative societies because they have done wrong. But what are our Councils, the Municipal Committees and all these things, doing in Delhi?

If you want the transfer of teachers, you have to give some money. Of course, the money will be in proportion to the distance to be covered by your transfer. If you want promotion, you have to give money. If you want some other advantage, you have to give money. Therefore, I do not want to rake up this kind of mud which I find all around me, which I think is not only in co-operative societies, but also in other departments of our life.

So, this thing has got to be watched, to be studied, to be curbed, to be controlled, and to be squeezed out of our society. We may require a surgical operation to do so, but I think our Home Minister, who is a good man with a well behaved manner, will not be afraid of wielding the knife of the surgeon if it is necessary to bring to law any case of corruption, whether it concerns a Minister or a small, petty official.

Therefore, this Bill is a Bill meant to check the over-increasing rot which is spreading in our society, the rot of corruption.

I have great regard for my hon. friend Mr. Lobo Prabhu. At one time he rendered a great service to me when I came to this city as a refugee. I did not know him. He was an ICS officer. I went to see him in connection with some work. He has forgotten me, but I have not forgotten him. He is a good man.

He has stated that these permits, licences are there, that we are going to spend Rs. 713 crores on this thing and that thing, that we are going to have all these sources of corruption. I would ask my hon. friend through you if there is any country in the world, be it a democratic country or a totalitarian country or a country which is neither totalitarian nor a democracy but which enjoys personal autocracy like China, is there any country in the world today where permits and licences and quotas are not issued in one form or another. I read about the Soviet Union. There they call it blat; people pass on money to officers to get good blats.

What is happening in China? All this struggle that is going on in China is not a political revolution, is not an ideological revolution, is not a revolution which wants to conserve the power of one person. It may have those objectives also, . . .

[Shri D. C. Sharma]

Mr. Deputy-Speaker, your hand is more often on the bell than your ear is on the voice of the person who is speaking. I thank you very much.

I was commenting very respectfully that this revolution in which our own Indian diplomats have been the most unfortunate victims, that cultural revolution is in many ways directed against corruption and also very small places in China corruption is somehow in the air. The two world wars have also brought in more corruption all over the world. Therefore, please do not blame the Congress Government or any body. Corruption has got to be treated like an epidemic. Of course, Mr. Deputy-Speaker, you are a lucky man as you have a driver. I have no driver these days and I wanted a driver. Half a dozen drivers came to me with their licences. I tell you that they could not bring the car out of my House. They all have Licences and certificates.

We are living in a sorry world, in a world which we want to reshape. This Bill will help us reshape the world to some extent. Presumption is a very useful thing. Go to the clubs in Delhi or Calcutta or Bombay where these aristocratic people meet and see how much money they spend playing rummy and bridge and other things. What is the money they spend per point? I wish to submit that the whole life, from patwari to the highest man has got to be cleaned up. It is an Augean's Stable but who will clean it? We need a Hercules to clear it. Who will be the Hercules? Not the Home Minister, nor the Minister of State. Each one of us will have to clean up this Augean Stable in this country. If we do not do that, be it Jan Sangh or Swatantra or Congress or Communist or any other party or the party of my fiend Mr. Dwivedy or the party of Dr. Lohia, whatever party it may be, that party will go under because of the weight of this corruption which is killing our public life and social

life and individual life. It is a timely Bill and it will put a little heart into these persons who are trying to rectify things.

Shri V. Krishnamoorthi: Mr. Deputy-Speaker, Sir, we oppose this Bill on the ground that even if the Bill as amended is passed, it will be unconstitutional and it will offend article 20 of our Constitution. I will revert back to that point when I move my amendments and offer my criticisms on that. About the general scope of the Bill. I think my hon. friend Mr. Lobo Prabhu has taken the cat out of the bag, that Ministers also should be included in the scope of the Bill. The Minister said that the Bill covers Ministers also, even though the explanation is not at all forthcoming clearly in letters. We are talking about corruption in the offices; we are talking about corruption in the cadre of government servants. We must take note of the fact that there is a lot of people outside this House talking of corruption in the political level and they say that this should be wiped off. Caesar's wife must be above suspicion. Before we accuse a government servant that he is corrupt, before we accuse a peon or a clerk or an Assistant Secretary or a Secretary or a Collector that he is corrupt we must be above suspicion ourselves, and we should not be criticised by the same standard by which we are criticising the government servants.

The Ministers should be included within the scope of this Bill. The Ministers should not be excluded from the Anti-Corruption Laws (Amendment) Bill. While I agree with my hon. friend that Ministers also should be included in the scope of the Bill, Ministers alone would not be sufficient: I urge that all the Central Ministers, the State Ministers, the Members of Parliament including the Speaker and you, Mr. Deputy-Speaker, all people who are occupying

public offices must be included within the scope and the ambit of the Anti-Corruption Laws (Amendment) Bill. It should not be restricted to government servants alone.

We are seeing in the country that only peons getting just one rupee or so or chaprassis or other servants who receive just four annas or eight annas by way of corruption are being prosecuted. The big people receiving lakhs of rupees and thousands of rupees somehow or other manage to get out without any trouble. So, the Anti-Corruption Law must apply not only to servants at the government level but at the political level also.

We hear about so many reports, the Santhanam Committee report and also the code of conduct for Ministers, Members of Parliament and other things. But before the election, what was going on? The party in power directly gets crores of rupees, lakhs of rupees, from Birlas, Bajajs and such other industrialists. (*Interruption*). Of course, Kamaraj has accepted, or rather, the All-India Congress President, Kamaraj, has stated before the elections that they did not get as much money from the industrialists as they got it in the past. What for are they receiving? Just to give some licences to them after coming into power. Is it not corruption?

How are we going to curtail corruption? If you want to curtail corruption, you must define correctly what is corruption and in what form. Corruption must be wiped out. If lakhs of rupees or thousands of rupees are got from the industrialists and thereafter they are given licences, is it not corruption? I want to ask that. This Bill does not include in its scope the Ministers. It is stated in the Bill that if government servants possess more wealth than they are presumed to possess, then it is assumed that they have received money. How many Ministers who occupy their office have been subjected to this provision so far? My hon. friend Shri Lobo Prabhu cited some cases. I would

like to say that the ex-Congress President, Sanjivayya, had stated that people before they occupy office were paupers, but after that, they are owning lakhs of rupees and crores of rupees in their sons name, wife's name, daughter's name, son-in-law's name and in the name of so many other relations. Having accumulated money like this, having received money and having indulged in corruption in some other forms, they have not been prosecuted so far. So, the Minister should not be content by saying that this Bill includes Ministers also. There must be a clear provision which includes Ministers, and there must also be a clear expression what corruption means; there is political corruption and there is power corruption. I have got instances of corruption by way of giving seats also, giving party seats; there, not here (*Interruption*). This corruption must be wiped out.

I request the hon. Minister to come forward with a categorical, comprehensive Bill including the provisions which have been suggested by hon. Members. I will deal with the defects of the Bill when I move my amendments. With these words, I finish.

Shri Tenneti Viswanathan (Visakhapatnam): Sir, I join my other friends in saying that government must soon bring a comprehensive Bill if they really want to combat corruption. I understand the Minister said that ministers are included within the purview of this Act, but I am afraid they are not. This Act is not intended for ministers. It only deals with public servants and we know who public servants are. There are many leading cases on this subject and ministers never come under it. Just to get the consent from the other side, he rises and says that ministers can be included. We cannot take such a statement at its face value, unless he brings immediately an amendment. That amendment will certainly involve several other consequential amendments to the main Act.

[Shri Tenneti Viswanathan]

On so many occasions, when questions are asked about black-marketing and what action Government has taken, within the last few days we have heard the reply "What can we do?" The minister absolves himself of the responsibility. There is price control. If a man sells at a higher price, the minister says, "What can I do?" When that is the frame of mind of the ministers does Mr. Lobo Prabhu or Mr. Krishnamurthi think that Government will bring forward a comprehensive Bill? This Congress Government is not in such a mood and I do not think it will bring such a Bill.

As Mr. Kunte and Mr. Krishnamurthi said, I also find some difficulties from the point of view of the Constitution. Here retrospective effect is sought to be given to presumption of guilt, which is clearly against the Constitution. I shall be happy if the minister can satisfy the House on that point. I do not want that any person should escape because of a lacuna in the law. But if there is a lacuna, it cannot be made good now. So far as criminal offences are concerned, it is next to impossible and unconstitutional to give retrospective effect to a presumption of guilt. All of us are anxious that the minister should take every step to bring down corruption. But the real corruption is political corruption, to which reference has been made. This Act does not aim at combating that. The anti-corruption laws have been there for a long time, but they have not been useful in bringing down political corruption. In fact, that is why the Santhanam Committee came into existence. Therefore, to give an assurance that this will also cover ministers is somewhat ineffective and I do not think we can take it. I shall be very happy if immediately a Government amendment is circulated that public servant includes ministers and members of legislatures and Parliament. I shall be happy to support the Bill then. We can then sit together and frame a first-class anti-corruption

law which will save the honour of the country. Today, from morning, till evening, whether in Assemblies or in Parliament, we talk about corruption. We are almost swimming in an atmosphere of corruption in this country. I entirely agree that corruption cannot be rooted out completely, but certainly we can minimise it.

We should not also pass legislation which gives easy scope for officials to become corrupt or to corrupt society. Take controls for example or the prohibition law in the various States. Too many discretionary powers given to Income-tax Officers or Commercial Tax Officers lead to corruption. In fact, wherever there is discretion vested in any officer, there is a chance to bargain. It seems, Sir, you said that corruption is a social evil. May I tell you respectfully, nobody will willingly offer a bribe to an officer or dowry to a son-in-law. There is an implied sense of compulsion from the officer and the son-in-law. Files do not move; licences and passports do not come without money.

Mr. Deputy-Speaker: Dowry is not covered by corruption.

Shri Tenneti Viswanathan: Social evil means an evil generated by the society. Society did not start with corruption. Society began to become corrupt when administrations came into existence and began to harass the people, taking advantage of needs of society. They exercise powers over the people or exploit situations. When men want to perpetuate themselves in the position they get into, then only corruption begins. Then they use the power in their hands and the people will be compelled to yield to this temptation and somehow get through their business. But it is not an evil generated by the society, it is an evil generated by the governments in power. That is why I thought that there is a small difference in the interpretation of the word "social" evil.

But confining ourselves to this Bill, the scope of the Bill is with regards to a presumption which is to be given retrospective effect. I am afraid, unless the Minister is very clear about it, this law will not be of use and perhaps he will have to come back again with another amendment.

Shri B. Shankaranand (Chikodi): Sir, I rise to support the Bill. The scope of this Bill is very limited. From the speeches made by the hon. Members who spoke from this side and also that side, I find that nobody has spoken against the Bill. The hon. Members spoke on corruption, anti or otherwise, this, that and the other, which is not relevant for the purpose of passing or rejecting this Bill. The Bill says that after 1947 there was the Anti-Corruption Laws (Amendment) Act of 1964. There the law provided a certain presumption regarding the guilt of the accused. Under the 1947 Act the guilt was presumed on proof of the fact that a certain person was possessing a certain property which he could not account for. The 1947 Act required proof of possessing a certain amount of illegal gratification. The 1964 Act did not require it. But, unfortunately, there was no provision for the pending cases before the 1964 Act came into force. Therefore, to give effect to that this Bill has been brought forward.

Instead of speaking for or against the Bill, the hon. Members spoke about corruption which this Bill has nothing to do with. Whether "the presumption" should be given effect to in respect of the pending cases in accordance with the provisions of the 1964 Act is the question. When I heard the speeches of the hon. Members about corruption, I thought are we not ourselves doing some corrupt act by prolonging the hours of business of the House by talking some irrelevant things and earning remuneration every day? What is corruption? Corruption is nothing but illegal gratification, illegal remuneration.

By prolonging the hours of business of this House as a result of talking things that are irrelevant we are receiving illegal gratification by way of remuneration. Are we not doing a corrupt act? When we talk of corrupt persons, including ministers and others, we must also be conscious to do our duty, and we should not do anything to gain illegal remuneration.

Sir, this Bill is pure and simple. Unfortunately, I should say, it is an irony of democracy that legislators are not required to know law. If a man wants to become a doctor he has to possess a degree in medicine; to become an engineer he has to possess a degree in engineering; to become a clerk he must be at least a matriculate; but to become a legislator in a democracy he is not required to know law. That is the irony of democracy. We cannot help it. By that we are prolonging the hours of business of this House and gaining illegal gratification. We should not do that.

Shri Inderjit Malhotra: This legislation is about corruption. How can you say something on this legislation unless you talk about corruption?

Shri B. Shankaranand: I am coming to that. Have those hon. Members who spoke about corruption, and introduced here any comprehensive Bill of their own to prevent or root out corruption? They have not done that. But they want to express their view on corruption when the Bill has nothing to do with corruption but its presumption.

An hon. Member: Please read the Statement of Objects and Reasons.

Shri B. Shankaranand: If the hon. Member reads them, he will know the position better.

Because, in law a person is held guilty only when the guilt is proved against him; otherwise, he is presumed to be innocent. But here, in this Act, the presumption is otherwise. For that purpose, this Bill is being introduced. I am afraid, with due

[Shri B. Shankaranand] respect to all Members of this House.....

An hon. Member: Excepting you.

Shri B. Shankaranand: Of course, excepting that person who said "excepting you."

An hon. Member: He has not spoken anything about the Bill.

Shri B. Shankaranand: This Bill is intended to cover cases pending in the court. On that I would like to draw your attention to the fact that in Criminal Appeal 62-D of 1966 the Punjab High Court took a contrary view and held that the presumption was not saved. Because there is a little lacuna, should the guilty persons be allowed to get away from being punished by the law courts? Which Member wants that situation to come by opposing this Bill? So I do not understand why they are opposing this Bill. I should say that every member of this House wants that every guilty person should be punished. So, they should unanimously support this Bill instead of saying some irrelevant things about corruption, this and that without knowing what this Bill is for and what its purposes or objects are. I support the Bill and I submit that none has spoken against the Bill, in the sense that no member has mentioned any point which will go against the Bill.

Shri B. N. Shastri (Lakhimpur): Sir, on a point of order. The hon. Member who has just concluded his speech cast an aspersion on the members who are not in the legal profession.

Shri B. Shankaranand: No, Sir. I have not cast any aspersion.

Shri B. N. Shastri: He said that those members who are not in the legal profession are prolonging the business of this House.

Shri B. Shankaranand: That is my

Shri K. Lakkappa: Sir, I rise on a point of order. The hon. Member has cast aspersion.....

Shri Sheo Narain: You are too late.

Shri K. Lakkappa: He said that those who are not legally equipped are not eligible to speak and that they are wasting the time of the House. That statement of the hon. Member should be expunged.

Mr. Deputy-Speaker: That is a general observation that he has made, to which someone has already taken objection. It is not unparliamentary. It may be erroneous.

An hon. Member: It shows lack of commonsense.

श्री रबी राय (पुरी) : उपाध्यक्ष महोदय, आज जिस भ्रष्टाचार विरोधी बिल पर बहस हो रही है तो पहली बात तो मैं यह कहना चाहता हूँ कि यह बिल एक अधूरा बिल है । जो सरकारी नौकर लोग हैं उन के सम्बन्ध में सिर्फ़ इम बिल में जिक्र है बाकी जो मंत्री लोग हैं, बड़े बड़े करोड़पति हैं जिनके कारण देश में भ्रष्टाचार फैल रहा है उन के बारे में कोई जिक्र नहीं है । भ्रमल में हमें पहले इस बुनियादी चीज पर जाना चाहिए, मौलिक चीज पर जाना चाहिए कि समाज में भ्रष्टाचार क्यों हो रहा है ?

मैं आप का ध्यान एक बहुत पुरानी बात पर खींचना चाहता हूँ और वह है भोष्प पितामह का यह वाक्य : "राजा कालस्य कारणम्" । जिस देश में राजा सावगी से रहेगा और यहां प्रजातंत्र चलता है तो यहां मंत्री लोग जब सादगी से रहेगे और एक आदर्श जीवन व्यतीत करेंगे तो समाज में अन्य तबके के लोग, भ्रष्टार और जो नीचे वाले लोग हैं वह उन का अनुकरण करेंगे, इस मामले में उन को नकल करेंगे । भ्रमल में पिछले बीस साल से हम इस चीज को देखते आ रहे हैं कि मंत्री लोग, करोड़पति लोग और

यह नौकरशाह जोकि एक हजार रुपये से ज्यादा तनखाह पाते हैं, यह तीन किस्म के लोग मिल कर देश को लूट रहे हैं। यह मंत्री लोग, करोड़पति लोग और जो बड़े बड़े सरकारी अफसर हैं और जो कि 1000 रुपया मासिक से ज्यादा वेतन ले रहे हैं यह तीनों प्रकार के लोग मिल करके आज देश को लूट रहे हैं। अगर इस सवाल को हम नजर अंदाज कर देंगे तो हम भ्रष्टाचार को रोक नहीं पायेंगे।

भीष्म पितामह का कहा हुआ वह वाक्य पूरी तरह से लागू होता है। स्वतंत्रता प्राप्ति के समय और उस के 1-2 वर्ष बाद तक गांधी जी का युग था अर्थात् वह एक सादगी और कर्तव्यनिष्ठा का जमाना था। लेकिन आज्ञादी प्राप्ति के एक, दो साल के बाद से नेहरू युग शुरू हुआ गांधी जी का जो स्वतंत्रता प्राप्ति के एक, दो साल बाद तक का युग था वह जैसा मैं ने कहा सादगी और कर्तव्य निष्ठा का युग था और जो बड़े बड़े लोग थे और नौकरशाह लोग थे वर गांधी जी के सादगी के रस्ते चलने लगे थे, वह आई० सी० एम० अफसरान अपनः उस ठाठ बाट और खर्चीली जिदगी का सादा और कम खर्चीला बनाने की कोशिश करने लग गये थे लेकिन गांधी युग की समाप्ति के साथ और नेहरू युग के आगमन के साथ वह सादगी और कर्तव्यनिष्ठा की भावना भागने लगी और वह नौकरशाह लोग फिर से अपनी उसी पुरानी लीक पर ठाठ बाट की जिदगी पर चल पड़े और भ्रष्टाचार बढ़ने लगा। जीवन खर्चीला हो गया। नेहरू युग के आने से विलासिता, खर्चीलापन और वैभव देश में आ गया। खर्चीलापन और लूट फिर जारी हो गई। अभी कुछ दिन पहले यह आम की गई थी कि पिछले तीन साल में जो भ्रष्टाचार हुआ है, जो मंत्री लोगों के चलते भ्रष्टाचार हुआ, उस की जांच करायी जाय लेकिन पिछले हफ्ते श्री चव्हाण ने ऐसी जांच बैठाने से इंकार कर दिया और कह दिया

कि वह एना नहीं करेगा। असल में भारत सरकार के चलते हिन्दुस्तान में भ्रष्टाचार फैल रहा है। तीन, चार दिन पहले इस सरकार को यह बात भाननी पड़ी कि उड़ीसा सरकार ने सी० बी० आई० की रिपोर्ट मागी थी लेकिन केन्द्रीय सरकार ने उस रिपोर्ट को उड़ीसा सरकार को देने से इंकार कर दिया। अब जाहिर है कि चूकि उड़ीसा की वर्तमान सरकार एक गैर कांग्रेसी सरकार है और पहले के कांग्रेसी मंत्रिमंडल के पुराने मंत्रियों के खिलाफ भ्रष्टाचार के जो आरोप थे उन की जांच करवाने के लिए कहा गया था लेकिन सी० बी० आई० की रपट जोकि पब्लिश हो चुकी है उसको देने से इंकार कर दिया गया। अब इस से साफ साबित हो जाता है कि उड़ीसा में जो पुराने भूतपूर्व कांग्रेसी मुख्य मंत्री थे, श्री बीजू पटनायक और श्री बीरेन मित्र, दोनों के विरुद्ध कांग्रेसी के बारे में जांच करके जी रिपोर्ट केन्द्रीय सरकार को मिली थी चूकि वहा पर इस समय गैर कांग्रेसी मंत्रिमंडल है इसलिए उसे रिपोर्ट की उनके द्वारा माग करने पर भी उसे देने से इंकार कर दिया। इसलिए आज यह प्रावश्यक हो गया है कि जो ऊपर वाले लोग हैं, करोड़पति लोग हैं, जो नौकरशाह लोग हैं, जो मंत्री लोग हैं उनके खर्च, फिजूल खर्ची और उनके वैभव पूर्ण रहनसहन पर रोक लगायी जाय ताकि यह भ्रष्टाचार बंद हो सके।

15.57 hrs.

[SHRI MANOHARAN in the Chair]

मैं आप के सामने यूरोप और अमरीका की मिशाल देना चाहता हूँ। पिछली दो, तीन जो योजनाएं हुईं, पहली और दूसरी योजना में शुरू में कुछ लोग सोचने लगे कि उत्पादन बढ़ेगा, पैदावार बढ़ाने के लिए लोगों का ध्यान उस ओर जाने की शुरुआत हुई लेकिन पैदावार बढ़ाने के पहले हमारे देश के मंत्री लोग, नौकरशाह लोग, करोड़पति लोग वही यूरोप के वैभवपूर्ण और खर्चीले

[श्री रबी राय]

जीवनमान को स्टैन्डर्ड ग्राफ लिविंग को बढ़ाने की कोशिश करते रहे। इसलिए इन लोगों के चलते समाज में भ्रष्टाचार फैला और हमारे देश में जो 27 करोड़ लोग तीन घाने रोज में बसर करते हैं और यह करोड़-पति लोग, बिड़ला परिवार के लोग जिनकी कि दैनिक भ्रामदनी एक लाख रुपये होती है और सभापित महोदय ग्राप तो जानते ही हैं कि हजारी रिपोर्ट में इस बात का जिक्र भी है।

यह लोग ग्राज खर्चिला जीवन बिता रहे हैं। करोड़पति, नोकरशाह और मंत्री, बहू तीनों मिल कर जिस तरह से देश को सूट रहे हैं उस से मालूम होता है कि कुछ बोक लगनी चाहिये खर्च पर। मैं ग्राप को एक उदाहरण देता हूँ। कुछ महीने पहले हमारे देश की प्रधान मंत्री योरप गई थीं बियतनाम के बारे में प्रस्ताव पर चर्चा करने के लिये मिश्र के राष्ट्रपति नासिर, युगोस्लाविया के राष्ट्रपति टोटो और सोवियत संघ के प्रधान मंत्री श्री कोसीजिन के साथ। जब प्रधान मंत्री लौट रही थीं तो उन के स्टाफ के जो लोग थे वह हिन्दुस्तान वापस आ गये थे। वह जहाज खाली आया था जिस पर भाखों रुपये खर्च हुए। मैं ने ग्राप को यह बखीर इस लिये दी कि जब प्रधान मंत्री इस तरह के खर्च में चलेंगी तब जिला मजिस्ट्रेट या बी० डी० प्रो० और नीचे के अफसर जो हैं बयो ऐसा नहीं करेंगे। जैसा मैं ने बतलाया भीष्म पितामह ने कहा है :

“राजा कालस्य कारणम्”

ग्राज हमारे सामने यह बीज स्पष्ट है कि बुराई की नकल करते हैं लेकिन योरप और इंग्लिस्तान की घञ्ठी बातों की नकल करना नहीं सीखा है हम लोगों ने।

मैं ग्राप को दो उदाहरण दूंगा। ग्राप जानते हैं कि जब आइजनहावर राष्ट्रपति थे

तब उन के निजी सचिव ने एक करोड़पति के साथ खाना खाया। न्यूयार्क में यह चर्चा चली कि जिस करोड़पति के साथ उन्होंने खाना खाया, उन का सरकार के साथ कोई कंट्रैक्ट था। लोगो ने कहा कि निजी सचिव ने इस तरह की कार्रवाई की है कि उन्हें ग्राफिस से हटा देना चाहिए। ग्राप को पता होगा कि आइजनहावर के निजी सचिव को नौकरी से हटना पड़ा। इसी तरह मैं बतलाना चाहता हूँ कि 1945 में जब इंग्लिस्तान में ऐटली की सरकार हुई तो उस वक्त बड़े अर्थनीतिज्ञ डाल्टन चांसलर ग्राफ एक्स्चेकर थे। जब वह बजट पेश करने चले तो लीकेज हो गया। चर्चिल ने जो उस समय विरोधी दल के नेता थे, हाउ ग्राफ कामन्स में सवाल उठाया। ऐटली साहब को हाउस में ऐलान करना पड़ा कि डाल्टन ने इस्तीफा दे दिया है।

इसी तरह की नजीर मैं एक और दूंगा। 1934 का किस्सा है। मैकडानल्ड इंग्लैंड के प्रधान मंत्री थे। उन्होंने एक मोटर कार उपहार में ली। उस वक्त हाउस ग्राफ कामन्स में नहीं, लेबर पार्टी के संसदीय दल में बहस हुई कि क्या इंग्लिस्तान का प्रधान मंत्री किसी व्यापार से इस तरह का उपहार ले सकता है? उन को उस व्यापारी को मोटर कार लौटानी पड़ी।

16 hrs.

इन दोनों उदाहरणों से यह बात साबित होती है कि इंग्लिस्तान और योरप में भले ही भ्रष्टाचार हो लेकिन उतना उस का प्रसार नहीं है जितना हिन्दुस्तान और एशिया के दूसरे देशों में। मैं ग्राप को एक और उदाहरण बतलाऊँ। एनक्रुमा साहब के मंत्रिमंडल के एक मंत्री ने एक सोने की कुर्सी किनो से ली। जब बात उठी तो उन की पत्नी ने कहा कि उन का यह कुर्सी लौटाना असम्भव है। इस पर एनक्रुमा साहब के मंत्री को हटना पड़ा। बाय में एनक्रुमा साहब

को भी हटना पड़ा। इसी तरह धाप देखें कि लोकतंत्रों साहब को भी जाना पड़ा।

पिछले 15-20 सालों से, जब से हिन्दुस्तान आजाद हुआ, हिन्दुस्तान में लोगों की एक भावत हो गई है, यहाँ के पुराने शासकों के, इंग्लिस्तान और फ्रान्स के, खर्चिले जीवन की यह नकल करते हैं। इस लिये और कहना है कि यह जो भ्रष्टाचार मिटाने के लिये बिल धाया है, उस के लाने से कोई भ्रष्टाचार रुकने वाला नहीं है। यह जरूर हो सकता है कि कोई भ्रष्टाचार किसी मंत्री को खुश न करें तो उस भ्रष्टाचार को पकड़ लिया जाये और उस के खिलाफ कार्रवाई की जाये। लेकिन जो भ्रष्टाचार, जो नौकरशाह आज करोड़ों और लाखों रुपये ले कर खर्च करते हैं, उन के खिलाफ कुछ नहीं होगा। अच्छी तरह से मैं जानता हूँ कि मंत्री लोगों के खिलाफ कुछ नहीं हो रहा है।

इस लिये मेरे दो तीन सुझाव हैं। एक सुझाव यह कि जब तक धाप करोड़पति मंत्री, और नौकरशाहों के खर्च के ऊपर कोई सीमा नहीं लगायेंगे, रोक नहीं लगायेंगे कि डेढ़ हजार रुपये महीने से ज्यादा कोई खर्च न करे—मैं यहाँ छोटे भ्रष्टाचारों के बारे में नहीं कह रहा हूँ, इस में नौकरशाह, करोड़पति और मंत्री तीनों शामिल हैं—तब तक कुछ नहीं हो पायेगा। इस तरह की रोक लगने पर ही सादगी की जिन्दगी की शुरुआत होगी।

दूसरी बात मैं यह कहना चाहता हूँ सरकार से कि आज हम इस बात को महसूस करते हैं कि हिन्दुस्तान के युवक लोगों को ले कर कोई भ्रष्टाचार विरोधी दस्ता हमें शुरू करना चाहिये। यह नन्दा जी की सदाचार समिति की तरह काम नहीं करेगा बल्कि वास्तव में कुछ कर के दिखायेगा। मंत्री, नौकरशाह और करोड़पति का जो डाट बाट है, जो उन की सुविधाएँ हैं, उन को

बन्द करने के लिये हम को कोई आन्दोलन छेड़ना चाहिये। जब तक हम जनमत तैयार नहीं करेंगे तब तक इस बिल से भ्रष्टाचार रुकने वास नहीं है।

Shri Inderjit Malhotra: The intention of Government is very clear that as in the past, now also Government are making serious efforts to root out corruption from this country.

The previous speakers have made out two or three points. One common demand which has been made from both sides of the House is that Ministers should also be covered by this legislation. The hon. Minister of State has already indicated, to some extent assured this House also, that this will be done.

Quite a few things have been said about corruption in this country. I would like to say this that our experience is that if we just only go on talking about corruption, it will not be possible to get rid of corruption from this country. How do we go about to root out corruption from this country?

Shri J. B. Kripalani (Guna): By closing our eyes to it.

Shri Inderjit Malhotra: No matter how many enactments we may pass and no matter how seriously we pass legislation whether here in this House or in the State Assemblies, unless there are sincere efforts made to put whatever laws have already been enacted in this country to practical test, it will not be possible to change the present atmosphere of corruption in this country. I have seen that a corruption officer....

Shri J. B. Kripalani: He is promoted.

Shri Inderjit Malhotra:... is a very shrewd man. Unless his I.Q. is above normal, he would not be able to make money by abnormal and unscrupulous methods. When he is caught and an inquiry is held against him, he is so influential that he is able to fabricate

[Shri Inderjit Malhotra]

all kinds of evidence before the inquiry committee. The inquiry goes on for two or three years and ultimately we hear the man has been set free and he has been given all his arrears of pay accumulating to thousands of rupees.

When we know that these are our practical difficulties, I would appeal to Government that wherever the loopholes are, we should try to plug them. Let us have a very simple but comprehensive Bill about corruption. The more complicated and confused the legislation we have, the more difficult it would be to root out corruption from this country.

Shri Lobo Prabhu mentioned with great vigour and force that there was corruption in the public sector. I would like to ask him one question, when he objects to the system of permits and licences on the ground that this system has been responsible for corruption in this country, namely who made those officers corrupt, and who were getting those licences, whether that was done by the private sector or the public sector. The majority of the licences were issued to the private sector, and the private sector has been responsible for infusing or introducing corrupt methods into the Government administration and also in public life. I would, therefore, say that a huge corruption exists in the private sector. I would appeal to Government that in the light of whatever reports of inquiry commissions have come before the country and before this House, stern measures should be taken against all those persons who have been responsible for corruption, and they must be taken to task. I would say that this is not the responsibility only of the Government, it is not the responsibility only of the ruling party. Unless all the political parties and individuals, especially in public life, sincerely and seriously make co-operative efforts and try to root out corrupt on, it will not be possible to achieve the objective we have in view.

With these remarks, I would conclude with an appeal to the hon. Minis-

ter. In the light of whatever assurance he has already given to the House, if he feels that some kind of amendment is required, he should bring it forward. If he thinks that by other means, Ministers and other public man can be covered in this legislation, he should do that.

श्री प्रबुल लोबी वार (गुड़गाव) 'यह जो एमेंडिंग बिल पेश किया गया है इसको मैं स्पॉट करता हूँ। कुरप्शन को रोकने के लिए कितना ही कुद हथियार कोई क्यों न हो, मैं समझता हूँ कि उसको स्पॉट न करना बड़ा पाप है। बाकी जो मैंवर बोले हैं उन्होंने भी कहा है कि कुरप्शन की जड़ें बहुत गहरी हो गई हैं। मैं भी समझता हूँ कि इसकी जड़ें बहुत गहरी हो गई हैं। श्री रणधीर सिंह श्री शर्मा जी की तकरीरों को अगर मैं सामने रखूँ और अपोजीशन वालों ने जो की हैं, उनको न रखूँ तो भी मैं यह महसूस करता हूँ कि उन्होंने अपनी सरकार को एक तरह से संभार किया है। उन्होंने कहा है कि कोई मद्रकमा, कोई प्राफिस, कोई दफ्तर ऐसा नहीं है जहा कुरप्शन न हो। यह मैं उनकी बात कर रहा हूँ। मैं मिनिस्टर साहब जो यहा बैठे हुए हैं उन से कहना चाहता हूँ कि क्या वजह है कि जब इतने प्रचिकार आपके पास हैं, इतने कानून और जाबते आपके पास मौजूद हैं, विवियन बोस रिपोर्ट को घाए हुए कई वरस हो गए हैं, आपने संभार एक्शन नहीं लिया है। साहू प्रसाद जैन हो, शान्ति प्रसाद जैन हो या बिड़ला जी की इनस्पॉरेस कम्पनी हो, विवियन बोस ने जाते जाते छोटें फेंके हो, क्या वजह है कि ज़िब पर ये छोटें फेंके गए हैं उनके खिलाफ कोई एक्शन नहीं लिया गया है? बिड़ला जी के खिलाफ क्यों कोई एक्शन नहीं लिया। पी० ए० सी० ने जिस में कांग्रेस के बड़े बड़े नेता मौजूद थे बार बार सभो बन्द प्यारे सास के बारे में सवाल उठाया था जिस का बड़ा हीर हुआ था। अक्टूबर में सरकार स्वर्गीय

ने उनकी कम्पनी को ब्लैक लिस्ट किया था और जनवरी में, यानी तीन महीने के बाद उनको वह ग्राइड लिस्ट पर ले आए थे। या तो पहले ब्लैक लिस्ट पर लाना गलत था और अगर गलत नहीं था तो जनवरी में कैसे उसको ग्राइड लिस्ट पर ले आए? उन्होंने देश के साथ अन्याय किया जब उसको वह ग्राइड लिस्ट पर ले आए। पी० ए० सी० सब से जिम्मेदार कमेटी है। उस से हर ब्याल के लोग मोन्द होते है।

आपने यह भी बताया था कि बेगमार ऐसे लोग हैं जिन्होंने डेट क्लीयरेंस सर्टिफिकेट नहीं लिया था लेकिन हमारे पहले वाले क्लेमर्स मिनिस्टर सहब ने, आज के राजा साहब ने नहीं, उनका लाइसेंस पर लाइसेंस जारी किए। इस तरह ने कराड़ी राबों का गबन हुआ। नाइजीन प्रागे वा पचाम लाण रुपये का लाइसेंस उर्साले जारी किया गया कि डिफेंस के लिए इनकी जरूरत थी। जब पूछा गया कि डिफेंस के लिए उन में से कितना खर्च हुआ तो सरकार ने बताया कि एक नए बैले का धागा डिफेंस के लिए खर्च नहीं हुआ। अगर कानून में कोई लंकुना रह गया है जिस को वहुज से आप अफसरों के खिलाफ एक्शन बही ले सकते हैं तो उनको आप दूर करे। लेकिन चाहे इधर का कोई धानरेवस मंम्बर हो या उधर का हो, अब्दुल गनी दार हो या कोई और हो, अगर वह कोई जुर्म करता है तो उसको कैसे जकड़ा जाए, इस के बारे में कोई प्राविजन मैं इस में नहीं पाता हं, ऐसी कोई गुजाइम इस में नहीं है।

आज अजीबोगरीब बातें कही जाती हैं। यह कहा जाता है कि जो अफसर है वे बड़े आत्माक हैं, बड़े होशियार हैं। लेकिन उन अफसरों को किस सरकार ने मुकर्रर किया है? यह कहा जाता है कि अफसरों के वक्त उनको मुकर्रर किया गया था। इन प्राइ० सी० एस० अफसरों को आपने अपनाया। दूसरे देशों की हिस्ट्री को आप देखें। जहां कहीं

शाजादी घाई है, जहां कहीं इनकलाब घाया है, वहां पर देश द्रोही लोग नस्ल हुए हैं लेकिन यहां उनकी उंगली—का एक कतरा खून का भी नहीं बहाया गया है। इसका कारण यह हो सकता है कि यह गौतम बुद्ध का देश है, गांधी जी का देश है। आप शिकायत करने हैं कि अफसरों ने ऐसा किया और बैसा किया। अगर उन्होंने यह किया तो किस के हुकम से किया? किस अफसर की यह मजाल है कि बाहर से उन्ने घागा खरीदने के लिए जिस के बारे में कहा गया कि देश को डिफेंस के लिए इसकी जरूरत है, इजाजत दे। उन में अंडर इनवायसिंग और प्रोवर इनवायसिंग हुआ। क्या क्या हुआ, इस सब का किम तरह से मैं इस वक्त तजकग कर सकता हूं। यह सब कैसे हुआ। बीस साल से आपकी हुकूमत है। उसका क्या नतीजा निकला है। हमारे रणधीर सिंह जी ने कहा है कि चाहे कोई महकमा हो, वह कुर्रशन है। उन्होंने किसी महकमे को छोड़ा नहीं है। हमारे जन सव के भाई जब बोल रहे थे तो ताना कमा गया था कि तुम्हारे आदमी ने यह लाइसेंस ले लिया है। अगर वह लाइसेंस गलत दिया गया है तो यकीनन उस पर एक्शन डोना चाहिये। मैंने बताया है कि करांडी रुपये के लाइसेंस दिये जिस में डेट क्लीयरेंस सर्टिफिकेट नहीं लिये। उनके ऊपर कोई मुकदमा चलाइये। आप यह भी जानते हैं कि आपने आज तक बीजू पटनायक के खिलाफ कोई एक्शन नहीं लिया जिन्होंने जन हित निधि के नाम पर कई कुष्ठ किया है। हमने बहुत पहले राष्ट्रपति जी को एप्रोच किया था सत्कार प्रतापसंह करों के मामले में। यह केस 1957 से लेकर 1963 तक लटकता रहा। श्री जवाहर लाल नेहरू ने कहा था कि मैं खुद देखूंगा। यह समझते थे कि श्री करों बिल्कुल निर्दोष हैं, पाक हैं, साफ हैं। लेकिन श्री एस० आर० दास ने जो फैसला दिया उस में उन्होंने यह पाया कि वह निर्दोष नहीं हैं। आपने उनको रखने की इतहाई कोशिश की, इनको जीत करने की इतहाई कोशिश

[श्री अब्दुल गनी दार]

की। यह तो डा० राधाकृष्णन ये जिन्होंने कमीशन बिठाया था। प्राचायं कृपलानी की रहस्युमाई में सभी पाटियों के जिम्मेदार नेता उनके पास गए थे और उन्होंने कहा था कि हम ज़ुर्ब लेते हैं, अब्दुल गनी दार झकेला नहीं है, हम अपने आपको सजा देंगे अगर हम साबित नहीं कर पाए कि वह मुजरिम हैं। आखिर में वह दोषी साबित हुए।

अगर वाकई में आप कुर्रशन को रोकना चाहते हैं तो हम वक्त भी आपका स्पॉट देता हूँ और अगर आप इसमें भी ज्यादा कड़ा, कड़े में कड़ा बिल भी लायेंगे तो भी मैं उसको अपनी स्पॉट दूंगा। लेकिन आज अजीबोगरीब चर्चाएं हो रही हैं। एक चर्चा यह है कि आप उन सरकारों को जो कि आपकी सरकारें नहीं कहलानी हैं, आपांजीशन की सरकारें कहनाती है, किस तरह से फेल करने की कोशिश कर रहे हैं। यह भी एक तरह की कुर्रशन है। चाहे जैसी कुर्रशन हो, चहे जैसी आवाज इसके खिलाफ उठाई जाए, मैं आपका यकीन दिनाता हूँ कि अब्दुल गनी की स्पॉट आपका हमेशा मिलेगी।

[श्री عبدالغنی دار:]

ایمڈنگ بل پوہں کہا کہا ہے - اسکو میں سپورٹ کرتا ہوں - کریشن کو روکنے کے لئے کتنا ہی کلد ہتھیار کوئی کیوں نہ ہو - میں سمجھتا ہوں اسکو سپورٹ نہ کرنا بڑا پاپ ہے -

باقی جو سہر بولے ہیں انہوں نے بھی کہا ہے کہ کریشن کی جڑیں بہت گہری ہو گئی ہیں - میں بھی سمجھتا ہوں کہ اسکی جڑیں بہت گہری ہو گئی ہیں - سری دندھو سنگھ

اور شرما جی کی تقریروں کو اگر میں سامنے رکھوں اور انورزشن والوں نے جو کی ہیں ان کو نہ رکھوں تب ہی مہر یہ محسوس کرتا ہوں کہ انہوں نے اپنی سرکار کو ایک طرح سے سنسٹر کہا ہے - انہوں نے کہا ہے کہ کوئی محکمہ - کوئی آفس - کوئی دفتر ایسا نہیں ہے جہاں کریشن نہ ہو - یہ میں ان کی بات کو دہا ہوں - میں منسٹر صاحب جو یہاں بیٹھے ہوئے ہیں - ان سے کہنا چاہتا ہوں کہ جب اتنے ادھیکار آپ کے پاس ہیں - اتنے قانون اور ضابطے آپ کے پاس موجود ہیں - وہیں ہوس ریورٹ کو آئے ہوئے کئی برس ہو گئے ہیں - آپ نے کہوں سخت ایکشن نہیں لیا ہے - ساہو پرشاد جہن ہوں - شامی پرشاد جہن ہوں - یا بولا جی کی انشورنس کمپنی ہو - وہیں ہوس نے جاتے جاتے چھپتے پھپکے ہوں - تو کہا وجہ ہے کہ جن پر یہ چھپتے پھپکے گئے ان کے خلاف کوئی ایکشن نہیں لیا گیا ہے - بولا جی کے خلاف کہوں کوئی ایکشن نہیں لیا - ہی - اے - سی - نے جس میں کانگریس کے بڑے بڑے نہتے موجود تھے بار بار اسمن چلنے پھارے لال کے بارے میں سوال اٹھایا تھا جس کا بڑا تور ہوا تھا - اکتوبر میں سردار سورن سنگھ نے ان کی کنبلی کو بلوک لسٹ

کہا تھا اور جلوری میں - یعنی تہن
 پہلے کے بعد ان کو وھائیٹ لسٹ
 پر لے آئے تھے - یا تو پہلے بلیک لسٹ
 پر لانا غلط تھا اور اگر غلط نہیں تھا
 تو جلوری میں کہسے ان کو وھائیٹ
 لسٹ پر لے آئے - ہی - اے - سی -
 سب سے ذمہ دار کہتی ہے - اس میں
 ہر خیال کے لوگ سوچوں ہوتے
 ہیں -

آپ نے یہ بھی بتایا تھا کہ بے شمار
 ایسے لوگ ہیں جنہوں نے قیمت
 کلوننس سرٹیفکیٹ نہیں لیا تھا
 لیکن ہمارے پہلے کے کامرس منسٹر
 صاحب نے - آج کے راجا صاحب نے
 نہیں - ان کو لائسنس جاری کئے -
 اس طرح سے کروڑوں روپے کا غن
 ہوا - نانٹوں دعائے کا پھاس لاکھ
 روپے کے لائسنس اس لئے جاری کیا
 گیا کہ ٹیبلٹس کے لئے اس کی ضرورت
 تھی - جب پوچھا گیا کہ ٹیبلٹس
 کے لئے اس میں سے کتنا خرچ ہوا
 تو سرکار نے بتایا کہ ایک نئے پھسے
 کا دھاگا بھی ٹیبلٹس کے لئے خرچ
 نہیں ہوا - اگر قانون میں کوئی لہکونا
 دہ گیا ہے جس کی وجہ سے آپ انسروں
 کے خلاف ایکشن نہیں لے سکتے
 ہوں تو اسکو آپ دور کریں - لیکن
 چاہے ادھر کا کوئی آنرپبل مسٹر ہو یا
 ادھر کا ہو - عبدالغنی دار ہو یا
 کوئی اور ہو - اگر وہ کوئی جرم کرتا
 ہے تو اسکو کہسے چکرا جائے - اس

کے بارے میں میں کوئی پراپوزن
 اس میں نہیں پانا ہوں - ایسی
 کوئی گنواہی اس میں نہیں ہے -

آج مصعب و فریب باتوں کہی
 جاتی ہیں - یہ کہا جاتا ہے کہ جو
 انسر میں وہ بڑے چالاک ہیں -
 بڑے ہوشیار ہوں - لیکن ان انسروں
 کو کس سرکار نے مقرر کیا ہے - یہ
 کہا جاتا ہے کہ انگریزوں کے وقت ان
 کو مقرر کیا گیا تھا - ان آئی - سی -
 ایس - انسروں کو آپ نے اپلایا -
 دوسرے دیشوں کی ہسٹری کو آپ
 دیکھیں - جہاں کہیں آزادی آئی ہے -
 جہاں کہیں انقلاب آیا ہے - وہاں پر
 دیش دروہی لوگ قتل ہوئے ہیں -
 لیکن یہاں ان کی انگلی کا ایک
 قطرہ خون بھی نہیں بہایا گیا ہے -
 اس کا کارن یہ ہو سکتا ہے کہ یہ
 گوتم بدھ کا دیش ہے - گاندھی جی
 کا دیش ہے - آپ شکایت کرتے ہیں
 کہ انسروں نے ایسا کیا اور ویسا کیا -
 اگر انہوں نے یہ کیا تو کس کے حکم
 سے کیا - کس انسر کی یہ مجال ہے
 کہ باہر سے آئی دھاگا خریدنے کے
 لئے جس کے بارے میں کہا گیا کہ
 دیش کی ٹیبلٹس کے لئے اس کی
 ضرورت ہے اجازت دے - اس میں
 انڈر انوائسلگ اور اوور انوائسلگ ہوا -
 کہا گیا ہوا اس سب کا کس طرح
 سے میں اس وقت تذکرہ کر سکتا ہوں -
 یہ سب کہسے ہوا - ہمیں سال سے
 آپ کی حکومت ہے - اس کا کیا تقصیر

[شری عبدالغنی قاری]

نکلا ہے - ہمارے زندہ رہنے کے لئے کہا ہے کہ چاہے کوئی محکمہ ہو - وہلی کرپشن ہے - انہوں نے کسی محکمے کو چھوڑا نہیں ہے - ہمارے جن - منگہ کے بہائی جب بول رہے تھے تو طعنہ کہا گیا تھا کہ تمہارے آدمی نے یہ لائسنس لے لیا ہے - اگر وہ لائسنس غلط دیا گیا ہے تو بلاشبہ اس پر ایکشن ہونا چاہئے - میں نے بتایا ہے کہ کروڑوں روپیہ کے لائسنس جس میں ٹیکس کٹورنس سرٹیفکیٹ نہیں لئے - ان کے اوپر کوئی مقدمہ چلائے - آپ یہ بھی جانتے ہیں کہ آپ نے آج تک بھنگو پیڈیاک کے خلاف کوئی ایکشن نہیں لیا جنہوں نے جن مدت ادھی کے نام پر کتنا کچھہ کہا ہے - ہم نے بہت پہلے راشنریٹی جی کو اپروچ کیا تھا سردار پرناپ منگہہ کھروں کے معاملے میں - یہ کس سے لے کر ۱۹۶۳ تک لگتا رہا - شری جواہر لال نہرو نے کہا تھا کہ میں خون دیکھونگا - وہ سمجھتے تھے کہ شری کھروں بالکل نر دوہ میں پاک ہیں - صاف ہیں - لیکن شری ایس - آر - داس نے جہ فیصلہ کیا اس میں انہوں نے یہ پایا کہ وہ نر دوہ نہیں ہیں - آپ نے ان کو رکھنے کی انتہائی کوشش کی - یہ تو ڈاکٹر ادا کرشن نے جنہوں نے کبھی بتایا تھا - آجیہہ کرپشن

کی رہنمائی میں سہمی پاتھوں کے ذمہ دار نہتہا ان کے پاس کئے تھے اور انہوں نے کہا تھا کہ ہم جرم لیتے ہیں - عبدالغنی اکملہ نہیں ہے - ہم اچھے آپ کو سزا دینے کے لگے اگر ہم ثابت نہیں کر پاتے کہ وہ مجرم ہیں - آخر میں وہ دوشی ثابت ہوئے -

اگر واقعی میں آپ کرپشن کو روکنا چاہتے ہیں - تو میں اس وقت بھی آپ کو سہورت دیتا ہوں اور اگر آپ اس سے بھی زیادہ بڑا - بڑے سے بڑا بل بھی لائیں گے تو بھی میں اس کو ایلی سہورت دوں گا - لیکن آج مجھ سے فریب چرچائوں ہو رہی ہیں - ایک چرچا یہ ہے کہ آپ ان سرکاروں کو جو کہ آپ کی سرکاری نہیں کہلاتی ہیں - ایوزیشن کی سرکاروں کہلاتی ہیں - کس طرح سے فیمل گرنے کی کوشش کر رہے ہیں - یہ بھی ایک طرح کی کرپشن ہے - چاہے چھٹی کرپشن ہو - چاہے چھٹی آواز اس کے خلاف اٹھائی جائے - میں آپ کو یقین دلانا ہوں کہ عبدالغنی کی سہورت آپ کو ہمیشہ ملے گی -

श्री सिख नारयण : जो एमेडिंग का घाया है, इनका मैं समर्थन करता हूँ। आप कुर्रशन को दूर कीजिये हम हमेशा आपके साथ हूँ। यहाँ बड़ा कठिनाियम हुआ है। मैं कहना चाहता हूँ कि कलेजे पर हाथ रख कर सोचिये कि क्या यह क्वैटर की कम्प्लेक्स गवर्नमेंट नहीं है, जो इसको दूर करने के लिए!

इस बिल को लाई है। नी सूबों में नान-कांग्रेस की गवर्नमेंट्स हैं। पंजाब से लेकर कलकत्ता तक नान-कांग्रेस की गवर्नमेंट्स हैं। वहाँ प्रापकी मिनिस्टरोज हूँ। उन्होंने क्या किया है? मैं अपना सरकार से कहना चाहता हूँ और इनसे अपील करना चाहता हूँ कि यह बिल्कुल मञ्जील है जो प्राप इतना छोटा सा बिल लाए है। प्रापको चाहिये था कि प्राप एक कमिश्नरेंसिब बिल लाते, मजबूत से मजबूत कुर्रप्शन को खत्म करने के लिए बिल लाते।

मेरे लायक दोस्त गायब हैं। मैं गनी साहब से एग्रा करता हूँ कि कांग्रेस गवर्नमेंट ने जब इकूमत समालो तो इत भाई० सा० ए०० प्राकिसस को उमे हैग करना चाहिये था। इन्शु ने हम पर डे और री बरगये थे। गवर्नमेंट ने इत जागो को वाइत घाउट नही किया। अगर इत लोगों का वाइत घाउट कर दिया गया होना, तो यह दिन न देखना पड़ना। कुर्रप्शन के जिम्मेदार ये लोग हैं। हमारे भाई० सी० ए०० दोंस ने परनिट कोटा राज का डिफर किया। मैं उन से पूछना चाहता हूँ कि क्या उन्होंने इत बारे मे नेहरू को और कांग्रेस गवर्नमेंट का सलाह दो था। फ्राइल तो यहा लोग चलते है, मिनिस्टर नही।

मैं कुर्रप्शन के बारे में एक ऐसा स्ट्रांगर सा चाहता हूँ, जो चौकादार से लेकर प्रेजिडेंट तक को एलाई करे। जरूरत इस बात की है कि सिविल ला प्राफ दि लैंड को मजबूत किया जाये? एविडेंस एक्ट में दिया हुआ है कि कोर्ट प्राफ ला म हियरसे एविडेंस का कोई महत्व नही है। इस हाउस में श्री मुल्ता जैसे सोनियर जज बैठे हुए हैं। वह इस बात से एग्रीड होंगे कि किसी भी मामले में डायरेक्टर एविडेंस होना चाहिए, हियरसे एविडेंस की कोई कीमत नही है।

एक कोमनीय सवाल : टी० टी० कृष्णमाचारी

श्री शिव नारायण : श्री टी० टी० कृष्णमाचारी के साथ मेरी बात हुई थी। उन्होंने मुझे कहा कि वह धब बूझे हो गए हैं और अब वह पार्लियामेंट में वापस नहीं आयेंगे। मैं प्राप को याद दिलाना चाहता हूँ कि उन्होंने हिन्दुस्तान के बनेक मना को बाहर निकालने के लिए कदम उठाया, लेकिन प्रापोजाशन के मेम्बरो ने उन के खिलाफ प्रायंता-पत्र दिया।

श्री मधु निम्बरे (मुंबेर) : वह खुद काला बाजार करता रहा।

श्री शिव नारायण : मेरे पोन्टार, श्री हेम बरवा, उन तरफ बैठे हैं। मुझे इस बात का गर्व है कि मैं ने उन से प्रवेडो पडी है। मैं ने उन से पूछा कि दादा, क्या प्राप ने भी उप पर साइन किया। उन्होंने कहा कि उन्होंने साइन नही किया।

चूंकि मैं यह चाहता हूँ कि कुर्रप्शन का उन्मूलन किया जाये, इस लिए मैं इस बिल का समर्थन करता हूँ।

मेरे मित्र ने महाभारत का कोट किया। मैं बताना चाहता हूँ कि जब गुरु दामोदर शर्मा युद्ध कर रहे थे, तो मुद्दिष्टिने कहा, "अश्व-स्थामाहतः" और उती नमय भगवान कृष्ण ने शत्रु बधा दिया, जिससे शोभावाय उन से अगले शब्द "नरा वा कुरो वा" नडा मुन सके और उन्होंने अपने कलेजे में छुरो मार ला।

श्री प्र० न० सौतंगी (कैरा) : वह भी कुर्रप्शन था।

श्री शिव नारायण : बिल्कुल कुर्रप्शन था। उन्होंने गुरु के साथ विश्वासघात किया।

मैं इस गवर्नमेंट को कहना चाहता हूँ कि वह कुर्रप्शन के बारे में एक मजबूत बिल लाए। मैं उन को उदाहरण देना चाहता हूँ कि एविडेंस एक्ट की धारा 187 कुर्रप्शन

[श्री शिव नारायण]

मजबूत है कि आज तक बड़े-बड़े लाइचर्स और बकील उस में एक लफ्फ भी एम्ब नहीं कर सके हैं। मैं सरकार से कहना चाहता हूँ कि "दिल साफ़ हो, तो घाईना क्या चीज है?" अगर वह करप्शन के बारे में एक मजबूत कानून बनायेगी, तो उस ट्रेप में ये लोग भी आ जायेंगे, जो आज हम को ललकारते हैं। ग़ाज़ियाबाद से घाये इन लोगों की गवर्नमेंट है, हमारी नहीं है। हम को धमकी देते हैं कि जिस दिन ग़ाज़ियाबाद के उस पार चलोगे, तुम्हें बन्द कर देंगे।

कुछ माननीय सदस्य : नहीं, नहीं।

श्री शिव नारायण : मैं कहना चाहता हूँ कि कांग्रेस वालों में हिम्मत है। वे अपने सिद्धांत के लिए जेल भी जायेंगे और डंडे भी खायेंगे : जो 1942 के जमाने में ब्रिटेन से हाथ मिलाते थे और उन के युद्ध को "पीपल्स वार" कहते थे, आज वे हमको गालियां देने हैं। गांधी जी और नेहरूजी ने ब्रिटेन से टक्कर ले कर इस देश को स्वराज्य दिलाया। मैं श्री शुक्ल से कहना चाहता हूँ, जो बड़े बाप के बेटे हैं, कि वह एक बड़िया कानून लायें, जिससे करप्शन की समस्या पूरी तरह से हल हो जाये।

Mr. Chairman: At 4.30 the Minister is to reply. Hardly five minutes are left.

Shri K. Narayana Rao: I want only two minutes.

Shri Amrit Nahata (Barmer): I was one of the first to give the names.

Mr. Chairman: I am sorry I cannot call all the Members whose names are here. Shri Lakkappa.

16.36 hrs.

[Mr. DEPUTY SPEAKER in the Chair]

Shri K. Lakkappa: Mr. Deputy-Speaker, Sir, I welcome this piece of

legislation by way of amendment, and which is for the eradication of corruption in this country. Before I make my statements here, we shall go back to the history of India and the characteristic reputation of India from Kanya Kumari to the Himalayas, during which period, the period of India culture and civilisation, all the people were honest. It is most unfortunate that after Independence, when the Congress rule came in, during all these long 20 years of the Congress rule, corruption in all walks of life has crept in and now it is at the zenith point.

Sir, the eradication of corruption by way of introduction of so many pieces of legislation will not help this country unless the people who are responsible to deliver the goods to this country and who are in power, who are creating 'his hierarchy—both hierarchy in office and also among the non-officials—are themselves honest. Not only here but outside, there is a hue and cry for the eradication of corruption. Unfortunately, the people who are in responsible posts and people who are the rulers of this country, namely, the Congress people, are ultimately responsible, and they have to face the trial, because it is evident that corruption in this country, with those responsible people, has reached its zenith. It has also been proved beyond reasonable doubt that ultimately the Congress people are responsible for leading this country to this darkness and also that they are unable to remedy this evil and to eradicate corruption. Instances may be quoted, both in the States administration and in the administration of the Central Government; it has been proved that many Ministers—because my friend on the other side said that even this Bill covers the dealings of Ministers—are not free from corruption. I do not know that the hon. Minister in charge of this Bill has exhibited his ignorance or that he has made a statement like

that. That question is also pending before you.

Now, corruption has entered so many fields, especially in the State administration and the administration at the Centre. The Committee which has been instituted by this Government, which is called the Santhanam Committee, which has been headed by experts, educationists and some great people of this country and some Members of this House, has laid down certain guiding principles for the eradication of corruption. But how far have these principles been implemented under the very nose of this Congress Government, under the very nose of the Central Government? Corruption may be either in kind or in cash, because an hon. Member made an allegation against the Prime Minister, saying that she was wearing a diamond necklace which had been presented to her by an Arab country; that she was using it for 15 days or one month and then keeping it in the bank. Is it a form of corruption or not, I want to know. Corruption has entered this country in such a way that we can even explain in what manner and form it has entered.

When the question was put to the Government whether the principle enunciated by the Santhanam Committee regarding the enquiry to be made against responsible persons in power who have accumulated wealth has been implemented by this Government, the Home Minister answered that if responsible persons make a specific allegation against anybody, they will enquire into it. May I draw the attention of the Government to the fact that Mr. G. V. Hallikeri, who is now Vice-President of the Mysore Congress, when he was chairman of the Khadi Board, was responsible for swindling 40 lakhs of rupees and that too in the name of Mahatma Gandhi? No account was written. He purchased a dog with the money which was at his disposal. Is it not corruption? Responsible people of Mysore and responsible members of this House and Rajya Sabha have

made a specific allegation in this behalf. Was that enquiry made?

22 specific charges have been levelled against the present Chief Minister of Mysore. The allegations are of a very serious nature and relate to specific items where money has been swindled by several ministers, their henchmen and others. In Shara-vathy alone, they have swindled crores of money. Let the minister in charge say how far the Santhanam Committee's principles have been accepted so far as enquiry against the Mysore ministry is concerned. We hang poor officials—clerks and peons—for taking 1 or 2 rupees. But has this Government taken any step to apply the principles of the Santhanam Committee and hang those fellows who are responsible for political corruption? Still the charge-sheet is pending. We, responsible legislators, have made serious charges against the ministry. It is a specific allegation involving several crores of rupees, which is the taxpayers' money. Into whose pocket does it go? If this is not enquired either the Home Minister or the Prime Minister must be an abettor to this offence. They must make some statement here whether they are going to make an enquiry or not. I am one of the complainants. Not even a summons to the complainants has come. Of course, with their brutal majority, they can pass any laws they like. But what is the effect? Unless you implement those laws, unless you implement the principles enunciated by the Santhanam Committee, this democracy will be only a mockery and everybody will swindle the properties in this country. Sir, also.....

Mr. Deputy-Speaker: Order, order. Now the hon. Member must resume his seat.

Shri K. Lakkappa: Sir, one more point and I am concluding.

Mr. Deputy-Speaker: No. I will have to take stern action now.

Shri S. Kundu (Balasore): Sir, he must explain how they have made it a mockery.

Mr. Deputy-Speaker: No, Sir, he must resume his seat now.

Shri K. Lakkappa: Sir, I want to mention only one more thing and that is about the principle of conducting an inquiry. When we presented a charge-sheet to the President and also to the Prime Minister, the Prime Minister said that it would be referred to a sub-committee. That sub-committee brushed aside all the allegations and said that there were no charges. What principles did they follow in conducting the enquiry?

Mr. Deputy-Speaker: He may resume his seat now.

Shri K. Lakkappa: Sir, we have an Enquiry Act.

Mr. Deputy-Speaker: Please resume your seat.

Shri K. Lakkappa: No, Sir, I will conclude.

Mr. Deputy-Speaker: No, no; he will have to resume his seat.

Shri K. Lakkappa: Because we insisted for an inquiry....

Mr. Deputy-Speaker: Nothing need be recorded now.

Shri K. Lakkappa: Sir,**

Mr. Deputy-Speaker: When we started this discussion I said that we will have 2½ hours for general discussion including the time taken by the Minister for his reply. We have already exceeded that time. Now, Acharya Kripalani and others have written to me that they want to participate in this discussion. I do not know what to do. We have to conclude by 5.00.

Some hon. Members: Time may be extended.

Shri H. N. Mukerjee (Calcutta-North East): Sir, it is most extraordinary that our party spokesman has not been called upon even though our turn came a great deal earlier. I do not see how you can shut out discussion particularly by very important groupings here in this House. You cannot have a discussion on this basis, in which case it will be impossible for us to function here at all.

Mr. Deputy-Speaker: We have to conclude the general discussion by 5.00 because we have put down some other item to be taken up then. What I would suggest is, if every hon. Member confine his remarks to just two or three minutes it will be possible to accommodate a few.

Shri Vasudevan Nair: Sir, you have shut out major organised parties in the House even though their turn came much earlier. Now you say they may take two or three minutes. This is injustice; that is all what I can say about it. You conveniently ignored organised parties. You did not give them any chance. What is all this?

Mr. Deputy-Speaker: I will extend it by half-an-hour keeping in view the feeling of the House.

Shri E. K. Nayanar (Palghat): You have given more time to other parties.

Mr. Deputy-Speaker: I have not given more time; they did not obey the Chair.

Shri Vasudevan Nair: Will you enlighten us as to how you are conducting the business of the House?

Mr. Deputy-Speaker: Your spokesman will get an opportunity.

Shri Vasudevan Nair: Two minutes? We do not want it. We are not here by your mercy.

Mr. Deputy-Speaker: From the very beginning I have been saying that no Member should take more than ten minutes.

Shri Vasudevan Nair: What is your explanation for by-passing major organised parties? You have no answer.

Shri E. K. Nayanar: You cannot by-pass major parties like that.

Mr. Deputy-Speaker: We will continue this discussion till 5 O' Clock. I will give each member five minutes. If any body exceeds that time limit, I will stop him.

Shri Jyotirmoy Basu: This is not fair. My party has not been called. You have given ample chance to people sitting in the treasury benches.

Mr. Deputy-Speaker: I have given chance to this side, independent members, as well as the other side. Further, corruption is not a party issue.

Shri H. N. Mukerjee: This remark is quite uncalled for.

Mr. Deputy-Speaker: Shri Mukerjee may resume his seat.

Shri H. N. Mukerjee: It is not proper for the Deputy Speaker to make the remark that it is not a party issue and, therefore, the parties need not be given time. Every party in this House has got the right to express its views on every issue.

Mr. Deputy-Speaker: I will give members as much time as I can. I am just trying to adjust the time between the members.

Shri H. N. Mukerjee: A very organised representative party of this House has not had its spokesman called when a legislative business is being discussed. Why should it happen? Why should the discussion be curtailed like this?

Mr. Deputy-Speaker: I have extend the time up to 5 O'Clock.

श्री धर्मूत नाहाटा : उपाध्यक्ष महोदय, यह जो विधेयक आया है, इस में यद्यपि एक बहुत छोटा सा संशोधन है, फिर भी महत्वपूर्ण संशोधन है। वह महत्वपूर्ण इसलिये है कि वह हमारे कानून में एक नया उसूल इंट्रोड्यूस करता है। जब हम भ्रष्टाचार की बात करते हैं, साफ दिखाई देता है कि धर्मूक अफसर भ्रष्टाचारी हैं, उसने रिश्कत खाई है, उस को 200 रु० तनख्वाह मिलती है, लेकिन लाखों रुपये का बंगला बना हुआ है, कानून साबित नहीं कर सकता है कि वह भ्रष्टाचारी है। इस संशोधन के द्वारा यह व्यवस्था की गई है, कि यदि किसी के पास डिस्पोजिशनल पैसा है तो कानून मह मान कर चलेगा कि वह भ्रष्टाचारी है। अगर नहीं है, तो वह साबित करे। यह एक बहुत बड़ा उनूल कानून में इंट्रोड्यूस किया जा रहा है, जिसका हमें स्वागत करना चाहिये, जो भ्रष्टाचार के उन्मूलन में सरकार को बहुत मददगार साबित होगा।

दूसरी बात मैं यह कहना चाहता हूँ कि हमारे एक माननीय सदस्य ने यह कहा कि यह एक लैकून कानून में जान बूझ कर रखा गया है। मैं उन से निवेदन करना चाहता हूँ...

Shri Dattatraya Kunte: Sir, on a point of clarification. I am being misrepresented.

श्री धर्मूत नाहाटा : अगर ऐसा होता, अगर यह लैकून जानबूझ कर रखा गया होता, तो आज सरकार और गृह मंत्रालय को उस लैकून को दूर करने के लिये इस विधेयक को यहाँ पर लाने की क्या जरूरत थी? इस विधेयक का यहाँ लाना इस बात का सबूत है कि हम उस लैकून को दूर करना चाहते हैं। मैं यह भी निवेदन करना चाहता हूँ कि कानून बनाये जा रहे हैं, बनाये गये हैं, कमेटियाँ और कमीशन बैठायें गये हैं, लेकिन मैं बड़ी नफरतपूर्वक निवेदन करना चाहता हूँ, उपाध्यक्ष महोदय, आपने धर्मी बोड़ी देर पहले अपनी बुद्धिमत्ता से कहा था कि भ्रष्टाचार, एक सामाजिक बुराई है। श्रीमान, भ्रष्टाचार के ठीक स्वकार...

[श्री धर्मनाथ नाहाटा]

हैं—सामाजिक, प्रशासनिक और राजनीतिक। सामाजिक प्रश्न के सम्बन्ध में मैं यह बताना चाहता हूँ कि भ्रष्टाचार का मूल कारण है, हमारी सामाजिक मूल्यों, जिसमें हम वैसे की पूजा करते हैं और वैसे वालों ने, टाटाओं और बिर्लाओं ने, इन प्राइवेट सेक्टर वालों ने रिश्तों दे कर, लालच दे कर, इतनी धिनीनी बुलाई समाज में पैदा कर दी है कि भ्रष्टारों को खरीदते हैं, राजनीतियों को खरीदते हैं। भ्रष्टाचार का स्रोत और जड़ ये वैसे वाले हैं, ये बड़े बड़े पूजीपति हैं, ये प्राइवेट सेक्टर वाले हैं, ये बिग-बिजनेस मैन हैं जो गन्दी से गन्दी चीज, धिनीनी से धिनीनी चीज करने से बाज नहीं आते हैं। वे खरीद सकते हैं, धमका सकते हैं, शराब पीना सकते हैं, होटलो में ले जा सकते हैं, लड़कियाँ सप्लाई कर सकते हैं—उन सबका स्रोत हमारे देश में प्राइवेट सेक्टर है।

मैं यह निवेदन करना चाहता हूँ कि यदि हम समाज से भ्रष्टाचार को मिटाना चाहते हैं तो बिग-बिजनेस मैन को कर्ब करना पड़ेगा, प्राइवेट सेक्टर को कर्ब करना पड़ेगा। प्रशासन से भ्रष्टाचार को हटाने के लिये हम को इस प्रकार के भ्रष्टारों को बदलना पड़ेगा। ये जो आई० सी० एस० भ्रष्टार, श्रीमान, यहां बोले हैं, ये पहले भ्रष्टार में भ्रष्टार थे। इन्होंने अपने मुँह से कहा था कि श्री कृष्ण मिनिस्टर कौन होता है, आई-एम-डी-गवर्नमेन्ट। ये इस प्रकार के आई० सी० एस० भ्रष्टार जिन्होंने देश में भ्रष्टाचार को फैलाया है, ये समाज में परिवर्तन नहीं करना चाहते हैं।

अन्तिम बात मैं राजनीतिक क्षेत्र की कहना चाहता हूँ। यह भ्रष्टाचार बड़ी बड़ी जगहों पर है, उस को दूर करने के लिये हमें बताना पड़ेगा, हमें उदाहरण पेश करना होगा कि हमें केवल स्वच्छ होना ही काफी नहीं है, बल्कि स्वच्छ दिखाई देना भी जरूरी है। इस के लिये हमें एकत्रित पेश करना होगा, तभी भ्रष्टाचार समाप्त होगा।

Shri Dhireswar Kalita (Gauhati): Sir, I support this Bill, of course with some reservations. The reservation is necessary because the Bill does not comprehend to rope in ministers who are to be roped in because they are the most corrupt in our country.

The Home Minister has said that ministers will also be brought under the purview of this amendment. I think, this amendment has been brought because, as it says, a number of cases instituted in courts before the Anti-Corruption Laws (Amendment) Act, 1964, came into force are seriously affected where the accused person's evidence has already been recorded and if the presumption under old section 5(3) is not available to the prosecution, these cases will suffer seriously and will probably end in acquittal and Government, apart from becoming liable to pay compensation or arrears of salary to officers under suspension, will be exposed to public criticism that corrupt officers were allowed to go scotfree.

16.47 hrs.

[MR SPEAKER in the Chair]

So, to see that this corrupt government remains free from blame they have brought in this amendment. Of course, whatever good is visualised in this Bill should be accepted and I understand that this Bill will bring to book those persons who acquire property disproportionate to their income. But there are certain other things. I may take a hypothetical case. There is an officer in Delhi, bestowed with three sons and a daughter who may be connected with the Commerce Department or with the licensing department. Now, his one son is reading in London, another in Washington and a third one is bestowed with business qualities. That officer earns something like Rs. 400 or Rs. 500. Now, his son who is bestowed with business qualities has managed to hang one signboard in Bombay or Baroda saying, "Expert

Import House" and he is getting some licences. Then, his daughters also has attained marriageable age and we may hear after some days that his daughter is married to some person with a dowry of Rs. 50,000 which he will pay privately and not publicly. Then, somehow the anti-corruption branch smells of this. When it is smelt by the anti-corruption branch, that officer manages to get a job in the diplomatic service and flies away from India. There he will have diplomatic immunity. I want to know whether this amendment visualises whether this type of officers will be brought to book or not. I say that this amendment will not bring that type of officers within the purview of this law.

Then, I should not hammer in more and more corruption; many things have been said. Today, in this very House about the revolving tower of Ashoka Hotel Shri Onkar Lal Berwa put some straightforward question which could not be answered by the Minister. We understand that many lakhs of rupees are involved in this. Some abnormal procedure was taken by the Government and it has not been answered. The Parliament is sitting here. Of course, I have no doubt, rather I accept and I concede, that the personnel of the Ministry of Works & Housing may even be very good, but still people will misunderstand because our country is full of corruption, everywhere corruption is rampant. Therefore, the public will always misunderstand every type of abnormal procedure, adopted by the Ministry, involving lakhs of rupees; there is every reason behind it; the people will misunderstand the Government's policy and action in such things and from this type of activities, corruption emerges, begins.

I could not understand the explanation of our Home Minister, Mr. Chavan, given the day before yesterday regarding the CBI report that the Government would certainly co-operate with the Orissa Government and they would render all help by even

lending a High Court judge; and if the Commission asked for the report, they would certainly supply that secret report. This Government is not prepared to supply that report to the Orissa Government, but this Government will supply that report to the Commission. Here also the question of Centre-State relation comes. The Congress Government at the Centre does not believe in the non-Congress Government. It seems very clear from his own statement that the Union Government, led by the Congress Party, does not believe in the non-Congress Government of Orissa. He will submit the report to the Commission but not to the Orissa Government! What does it mean? It means something else; the Centre-State relations become worse.

Because there is very little time available for me, I shall end my speech giving one example. Because the law is incomprehensive, what should we do? We have to make this law into a comprehensive one and for that, certain measures should be taken. For the information of the Home Minister, I can say that in Assam there was a pipe scandal to the tune of some lakhs of rupees. A Minister was involved. He was an Agriculture Minister and his name is Shri Mahendra Mohan Chowdhry. He is now the Land Revenue Minister. The Central Government gave some iron pipes . . .

Mr. Speaker: Why does he mention names?

Shri Dhireswar Kalita: I am mentioning because I am quoting it . . .

Mr. Speaker: He is not here to defend himself.

Shri Dhireswar Kalita: I shall withdraw it, if it is wrong.

Those pipes were meant for irrigating lands. (Interruptions)

Shrimati Lakshmi Kanthamma: On a point of order. He cannot bring in the name of a person who is not here to defend himself.

Mr. Speaker: I have said that myself. (Interruptions).

Shri Dhireswar Kalka: Those pipes were meant for irrigating lands, for agricultural purposes, but those pipes were not used for agricultural purposes; those pipes were distributed among some big traders. The pipes did not go to the agricultural field, but they went to some traders and a hue and cry was made in the Assam Assembly. Then, under no less a person than a High Court judge, Justice Ramlabaye, a Commission was set up and the Commission submitted a report. The report came out in public and in press. Up till now, the Assam Government has not taken any action on that and the Minister who was involved has got a promotion now as the Land Revenue Minister. That is why I say that what is necessary is a comprehensive law. Today there is a Congress Government at the Centre and there are non-Congress Governments in some States. All those Ministers should be roped in. We are not afraid of communist members. Similarly, if there is any charge against a socialist Minister, the Socialist Party will not be afraid of any inquiry against him, and so on. What is necessary in our country to root out corruption is a comprehensive law whereby all men belonging to all parties, who are corrupt, may be roped in and tried by an agency like the Ombudsman. I do not know where the Ombudsman is in our country. Let us bring forward that type of law so that there may be an immediate trial and immediate punishment of the corrupt. It is only in this way that we can root out corruption in our country.

Shri N. Sreekanth Nair: On a point of order. I want your ruling on a point of order. It has been stated here that a Minister is also a public servant. I want your ruling on the question whether the definition given in the Act is binding in this connection or any statement by the hon. Minister.

I want to bring to your notice that in the original Act a public servant has been defined to be a public servant as defined in section 21 of the IPC. The definition given in section 21 of the IPC does not include a Minister.

Shri Surendranath Dwivedy: There is a Supreme Court judgment about it.

Shri Vidya Charan Shukla: I shall clarify it in my speech.

Shri N. Sreekanth Nair: I want your ruling on the point. In the Act, the term 'public servant' has been defined as a public servant as defined in section 21 of the IPC. I shall read out that section to you so that the position may be explained by the hon. Minister when he replies to the debate and whether a Minister is also included within the meaning of the term.

Section 21 of the IPC reads thus:

"The words "public servant" denote a person falling under any of the descriptions hereinafter following namely:—

Second—Every Commissioned Officer in the Military, Naval or Air Forces of India.

Third—Every Judge;

Fourth—Every officer of a Court of Justice whose duty it is, as such officer, to investigate or report on any matter of law or fact, or to make, authenticate, or keep any document, or to take charge or dispose of any property, or to execute any judicial process, or to administer any oath, or to interpret, or to preserve order in the Court, and every person specially authorised by a Court of Justice to perform any of such duties;

Fifth—Every juryman, assessor, or member of a panchayat assisting a Court of Justice or public servant;

Sixth—Every arbitrator or other person to whom any cause or mat-

ter has been referred for decision or report by any Court of Justice, or by any other competent public authority;

Seventh—Every person who holds any office by virtue of which he is empowered to place or keep any person in confinement.....”

Mr. Speaker: It looks as if the hon. Member is reading out the whole book.

Shri N. Sreekantan Nair: In this list, only officers who have got executive powers have been mentioned, and of course, judges are also included. But this definition excludes a Minister. I want the hon. Minister to keep this in mind and tell us what the position is. I want you to give a ruling on the point whether the term 'public servant' includes a Minister.

Mr. Speaker: Shri J. B. Kripalani wanted to say something and he wanted a couple of minutes.

श्री जे. भा. कृपलानी : अध्यक्ष महोदय, मुझे खाली एक मिनट चाहिए। होम मिनिस्टर साहब जो यह सगोषधन बिल लाये हैं वह ठीक है मैं मानता हूँ कि यह सही दिशा में एक कदम है। लेकिन जब मैं मध्य प्रदेश में था वहाँ एक चना होता है जिसे लोबी चना कहते हैं। वह बाहर नहीं भेजा जा सकता था। यह सरकार का हुनम था फिर जब यह जनरल एलैक्शन द्वारा 10 या 15 रोज के बाल्से, एक तिजारीती को उन्होंने परमिशन दी कि तुम भेज सकते हो और 15 दिन के बाद फिर उन्होंने बंद कर दिया तो अगर यह होम मिनिस्टर साहब उस के बाल्से कोई जांच कमेटी बैठायेंगे जोकि इस बारे में जांच करे तो मैं उनके कैंडिडेट्स कन्सल कल्याण और मैं संकल्पना कि बाकूई हूँ। इन सरिविस इन बाइपिंग अउड व परप्लान

may speak tomorrow, and after him, the hon. Minister may reply to the debate.

Shri Bakar Ali Mirza (Secunderabad): Before you take up the CIA....

Mr. Speaker: I am not taking it up just now.

The hon. Minister of External Affairs will now make a statement about the latest position in regard to the treatment of the Indian Embassy personnel in China.

Shri Hem Barua (Mangaldai): Is it in response to our request?

The Minister of External Affairs (Shri M. C. Chagla): Yes, I am obeying his summons.

17 hrs.

STATEMENT RE. TREATMENT OF INDIAN DIPLOMATES BY CHINA

The Minister of External Affairs (Shri M. C. Chagla): Since I spoke to the House last, the whole world has been shocked by the news which have come from Peking about the humiliating treatment accorded to our diplomats by the Red Guards in Peking. At the airport Shri Raghunath was physically attacked and slapped. His glasses were broken and his face was stated to be bleeding. Shri Vijai who had only been declared *persona non grata* and who according to international law was entitled to all privileges of a diplomat until he left the territory of China was paraded round the airport for one hour and humiliated by a howling mob of Red Guards. Our First Secretary, Shri C. V. Ranganathan against whom no charges had been made was forced to bow his head by the Red Guards. That all this was done in no moment of frenzy but was the result of cold, calculated and deliberate policy was shown by the fact that after this scene was enacted, the Red Guards marched away in disciplined battle formation. We have just now begun to receive the direct report from our CDA in Peking. We hope

Mr. Speaker: It is nearing five o'clock now. There is one other Member who wants to speak on this Bill, namely Shri Satya Narain Singh. He